

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 04/2024
In
Original Application No. 512/2018
With
M.A. No.09/2024
In
Original Application No. 512/2018

Shailesh Singh S/o Mr. Babu Singh.

...Applicant

Versus

State of Uttar Pradesh through its Chief Secretary.

....Respondent(s)

Action taken report in compliance of the direction of this Hon'ble tribunal issued in the present case vide order dated 12.03.2024.

Respectfully Showeth,

I, Naveen Gulia, Senior Environmental Engineer, Haryana State Pollution Control Board (HSPCB) is well conversant with the facts of the present petition and is authorized to file the present report on behalf of the HSPCB.

1. That this Hon'ble Tribunal vide its order dated 12.03.2024, has directed the Haryana State Pollution Control Board to file its response indicating the compliance of the directions issued by this Hon'ble Tribunal in the order dated 15.01.2021 passed in O.A Nos. 512/2018, 621/2018 and 1001/2019.

The operating part of the order dated 12.03.2024 is reproduced as follows:

"26. We direct that further steps be now taken for scientific enforcement of EWMR in the light of the reports of the CPCB and the Oversight Committee for the State of UP. The major areas to be focused are:

- enforcement of EWM Rules,

- implementation of authorization regime,
- implementation of EPR regime,
- bridging the gap between collection target and collection,
- enhancing the installed dismantled capacity to match the ewaste generation,
- implementation of environmental compensation regime,
- constant Vigilance and monitoring,
- creation of awareness amongst masses and collectors/handlers/dismantlers/recyclers.

27. CPCB needs to update the status periodically atleast once in six months and issue appropriate directions in the light of the reports received. The CPCB may inter-alia consider steps for compliance of Rule 16 requiring reduction in the use of Hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares.

28. It is further clear that large number of accidents take place in residential areas on account of unscientific handling of e-waste. This needs special attention for constant vigilance in such hot spots. This also requires review and updation of siting norms for e-waste by the CPCB which may be done within three months.

29. We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record statement of learned counsel for the State PCB for TSDF at Amroha will be functional by 01.03.2021. The State PCB may ensure in setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.

30. DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.

31. All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities. "

2. Learned Counsel for the applicant referring to the information supplied under RTI Act, annexure P-2 has submitted that in respect of the States of Arunachal Pradesh, Goa, Haryana, Manipur and UT of Lakshadweep, e-waste collection and processing facilities are not available. He has also referred to annexure 1 enclosed with annexure P-7 and has submitted that in State of Meghalaya and UTs of Chandigarh, Puducherry, Daman &

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Diu, there are no authorized dismantlers/recyclers, though in respect of State of Odisha, 07 number of authorized dismantlers/recyclers have been disclosed but they are not operating. He has also raised the plea that CPCB is not updated the list of recyclers and in this regard he has referred to annexure P-9.

- 3 Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.
 - 4 Respondents are directed to file their response indicating the compliance of the directions issued by the Tribunal in the order dated 15.01.2021 as quoted above.”
2. That in compliance of the afore mentioned order of this Hon'ble Tribunal regarding identification of the hotspots and safe disposal of e-waste, HSPCB has taken appropriate actions and the same is submitted here in the tabulated form for kind consideration of this Tribunal:-

S. No.	Direction given	Status of implementation
1	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	District and state level monitoring committees were constituted vide order no.16/19/2019-3Env dated 27.11.2019 (Annexure R-1) having active participation of the district administration. The action against illegal burning of e-waste has also been taken care by the concerned Regional Offices of HSPCB and district and state level task forces constituted in this matter for the state of Haryana. (Annexure R-2).

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		Two numbers of hotspots had been identified in the Gurugram district based only on the basis of vulnerability of dumping E-Waste due to proximity of industries. However, during the survey/ inspections by the filed officers of concerned Regional Office no instance of dumping of E-Waste found at the site. (Annexure R-3).
2	We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record statement of learned counsel for the State PCB for TSDF at Amroha will be functional by 01.03.2021. The State PCB may ensure in setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.	(To be provided by UPPCB only)
3.	DPCC may continue further efforts in coordination with the	(To be provided by DPCC only)



	<p>concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</p>	
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Copy of order no.16/19/2019-3Env dated 27.11.2019, copy of order No. 16/2/2024-3 Env. Dated 30.01.2024 and copy of letter No. I/243149/2024 dated 15.02.2024 are annexed as **Annexure R-1, R-2 & R-3**.

3. That in addition to above, it is also necessary to bring into the notice of this Hon'ble Tribunal that HSPCB has prepared and submitted its action taken report for enforcement of E-Waste Rules in State of Haryana by specifically mentioning the challenges/activities, the concerned stakeholders, action required and the status of implementation before CPCB. The copy of the action plan along with Annexure is annexed as **Annexure R-4**.

Keeping in view the above mention submissions, it is prayed to place on record the present report for consideration.


 15/05/2024
 Senior Environmental Engineer
 HSPCB,

FTMS-8009577
3/12/19

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Annexure-R1 -68

**Government of Haryana
Environment Department**

Order

Whereas, the Hon'ble National Green Tribunal issued order dt.10.08.2018 & 12.02.2019 in the matter of OA No. 512 of 2018 titled as Shailesh Singh Vs State of U.P & Ors. and issued directions to MoEF and CPCB to prepare an action plan for enforcement of the e-waste management rules. Accordingly the CPCB has submitted the proposed action plan. As per point 8 (h) of his proposed action plan it is stated that

Governance framework for monitoring compliance

Monitoring to be ensure at city/district and States levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated

Therefore, in compliance of the order dated 12.02.2019, the State level Committee is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Administrative Secretary to Govt. Haryana, Environment & Climate Change Department	Chairperson (Nodal Officer)
2	Director, to Govt. Haryana, Urban Local Bodies Department	Member
3	Director, Secretary to Govt. Haryana Industries and Commerce Department	Member
4	MD Hartron, Govt. of Haryana	Member
5	Director, Environment, Department	Member
6	Member Secretary, Haryana State Pollution Control Pollution Board.	Member Secretary

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Dated Panchkula, the
19.11. 2019.

Dheera Khandelwal
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy of the above is forwarded to the following for information and further necessary action please.

1. Administrative Secretary to Govt. Haryana, Environment & Climate change Department.
2. Administrative Secretary to Govt. Haryana, Urban Local Bodies Department.
3. Administrative Secretary to Govt. of Haryana, Industries and Commence Department.
4. Administrative Secretary to Govt. of Haryana, Information Technology, Electronics and Communication Department.
5. Chairman, Haryana State Pollution Control Board, Panchkula.
6. Director, Environment & Climate Change, Department, Haryana, Chandigarh.
7. Member Secretary, Haryana State Pollution Control Board, Panchkula.

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Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Government of Haryana
Environment Department

Order

Whereas, the Hon'ble National Green Tribunal issued order dt.10.08.2018 & 12.02.2019 in the matter of OA No. 512 of 2018 titled as Shailesh Singh Vs State of U.P & Ors. and issued directions to MoEF and CPCB to prepare an action plan for enforcement of the e-waste management rules. Accordingly the CPCB has submitted the proposed action plan. As per point 8 (h) of his proposed action plan it is stated that

" Governance framework for monitoring compliance

Monitoring to be ensure at city/district and States levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated

Therefore, in compliance of the order dated 12.02.2019, the District level Committee is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Deputy Commissioner , Haryana	Chairperson (Nodal Officer)
2	CMD, Commissioners Municipal Corporation/ of the concerned Distt.	Member
3	District Officer of information Technology Electronics and Communication Department	Member
4	General Manager , District Industry Centre	Member
5	Regional Officer of HSPCB having jurisdiction over the Distt.	Member

Dated Panchkula, the
19.11.2019.

Dheera Khandelwal
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

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Endst. No. 16/19/2019-3Env

A copy is forwarded to All Deputy Commissioners, Haryana for further necessary action.

Dated: 27.11.2019

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director General, Electronics and Information Technology Department, Haryana, Chandigarh with the request to convey the above said order to all District Officer of Information Technology, Electronics and Communication Department, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

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Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director Urban Local Bodies, Department, Haryana, Panchkula with the request to convey the above said order to all CMD/Commissioner, Municipal Corporation/Committee/Council, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director, Industries, Department, Haryana-cum-General Manager with the request to convey the above said order to all the District Industry Centre, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

See (ng)

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Chairman, HSPCB, C-11, Sector-6, Panchkula with the request to convey the above said order to all Regional Officer of Haryana State Pollution Control Board for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

- A copy is forwarded to the following for information and further necessary action:
1. P.A to Member Secretary, Haryana State Pollution control Board
 2. P.A to Chairman, HSPCB.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

**ENVIRONMENT & CLIMATE CHANGE DEPARTMENT
GOVERNMENT OF HARYANA**

Order

Whereas, the Hon'ble Supreme Court in W.P. (Civil) No. 13029 of 1985 titled as 'M.C. Mehta Vs U.O.I. & ORS.', while hearing the matter relating to air pollution in Delhi - NCR also dealt with the aspect of burning of e-waste in Delhi / NCR and vide order dated 13.12.2023 has, inter alia, directed the Commission for Air Quality Management to consider the issue of e-waste burning and as to how to implement it so that it does not aggravate the situation at the time of winters. The Hon'ble Supreme Court has also observed the following -

"We do believe that there has to be some judicial monitoring to ensure that we are not again faced with the same scenario next winter. Thus, it may be appropriate to continue to list this matter periodically for a judicial monitoring even though there is CAQM and seeks reports".

Whereas, in view of the observation of Hon'ble Supreme Court, Director (Tech.), Commission for Air Quality Management in National Capital Region and Adjoining Areas vide his letter F. No. A-11015/11/2020/CAQM-CBB/MSW-586 dated 26.12.2023 desired to constitute multi-disciplinary committee/team for each District in the National Capital Region under the overall coordination of Secretary, in charge of the Environment Department.

Therefore, keeping in view the above background, District Level Monitoring Committees under the Chairmanship of the concerned Deputy Commissioner of each district of Haryana, falling in the National Capital Region, are hereby constituted as under:-

- | | |
|--|-----------------|
| 1. Deputy Commissioner | Chairman |
| 2. Regional Officer, Haryana State Pollution Control Board | Member Convener |
| 3. Deputy Labour Commissioner | Member |
| 4. General Manager, District Industries Centre | Member |
| 5. Commissioner/EO, Municipal Corporation /Council | Member |
| 6. Rep. of Commissioner of Police/Superintendent of Police | Member |
| 7. District Information Officer, Electronics & IT Department | Member |

It is also appropriate to mention that the District Level Monitoring Committee shall conduct a Field Survey, identify the hot-spots and formulate an action plan for prevention & abatement of any incident of e-waste burning, along with remediation of the existing hot-spots sites. For the purpose of remediation, the Committee may demand funds from the Environment Compensation Corpus of the State. The Committee should submit progress report quarterly to the Additional Chief Secretary, Environment, Forests & Wildlife Department and copy of the same shall be forwarded to the Member Secretary, Haryana State Pollution Control Board also.

Dated, Chandigarh the
30.01.2024.

Vineet Garg, IAS
Additional Chief Secretary Govt. Haryana,
Environment, Forests & Wildlife Department

Endst. No. 16/2/2024-3Env.

Dated: 30-1-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. Chief Secretary, Haryana.
2. Chairman, Haryana State Pollution Control Board
3. Director (Tech.), CAQM
4. All the Deputy Commissioners of NCR of Haryana.
5. Director, Urban Local Bodies, Haryana. He is requested to convey the above said orders to all the Executive Officers/ Secretaries of Municipal Corporation/ Council of NCR of Haryana working under him.
6. Director, Labour Department, Haryana. He is requested to convey the above said orders to all the Deputy Labour Commissioners of NCR of Haryana working under him.
7. All the Commissioners / Superintendent of Police of NCR of Haryana.
8. The State Information Officer, IT Department, Haryana. He is requested to convey the above said orders to all the DIOs of NCR of Haryana working under him.
9. All the Regional Officers, Haryana State Pollution Control Board of NCR of Haryana.

Kamal Dew
Superintendent, Environment
for Additional Chief Secretary to Govt. Haryana,
Environment, Forests & Wildlife Department

Identification of hotspots of E-waste and Hazardous Waste dumping sites

1. Sector-18, Gurugram
2. Udyog Vihar (Phase I to V), Gurugram



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbhazardouswaste@gmail.com

HSPCB/HWM/2024/ Dated: 13-05-2024

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi – 110032.

**Subject: Submission of report/ATR for Execution
Application No. 04/2024 filed in the matter of OA No. 512/2019
before the Hon'ble NGT.**

Kindly refer to your E-mail dated 02.05.2024 on the subject noted above.

In this connection, I have been directed to enclose herewith Compliance Status Report as asked vide email dated 02.05.2024, for your information and necessary action please.

DA/As above

Signed by

Naveen Gulia

Date: 13-05-2024 15:03:32

**Sr. Environmental Engineer (HQ)
For Member Secretary**

Format for submission of report by SPCBs/PCCs
(Note the format consists of three parts)

Part I: Action Plan for Enforcement of E-Waste Rules

S.No.	Challenges/Activities	Stakeholder responsible for implementation	Action	Status of implementation
1.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs /PCCs to complete this activity within one year.	As the E-Waste (Management) Rules, 2016 has been revised in the year 2022 (enforceable from April 01, 2024). The inventorization of e-waste generation in the State of Haryana is under process..
2.	Identification of Producers who have not registered at E-waste EPR Portal	CPCB, Custom department, Ministry of commerce and Ministry of electronics & telecommunication	This is a continuous activity for which support of SPCBs/PCCs/Custom department/ Ministry of Commerce, Ministry of Electronics and telecommunication is required.	The Board had published the said matter in National newspapers for awareness of Producers to obtain EPR registrations from CPCB (Copy of Public notice has been attached as Annexure-A). The directions to all Regional Officers were issued by HSPCB vide order dated 12.01.2024 in this matter for verification of the Producers registered on the EPR portal. The Board is making continuous efforts to identify producers in the state of Haryana.
3.	Verification of facilities of recyclers for their infrastructure and records	SPCBs/PCCs/CPCB	This is a continuous activity. All the registered recyclers will be verified per year.	The recyclers are verified from time to time through mandatory inspections. At present, there are 24 numbers of registered recyclers present in the state of Haryana. The details of such recyclers are attached as Annexure-B . Further, constitutions of specific teams for verifications of all recyclers is under process.

4.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	The district and state level monitoring committees were constituted vide order no.16/19/2019-3Env dated 27.11.2019(copy enclosed as Annexure-C). Further for the prevention of illegal e-waste burning in NCR districts of Haryana, District level monitoring committees were also constituted vide order 16/2/2024-3Env. dated 30.01.2024 (copy enclosed as Annexure-D).
5.	Facilitate collection and disposal of e-waste	SPCBs/PCCs/ District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	The Urban local bodies and Rural local bodies are major stakeholders for the collection and segregation of e-waste at the ground level. In this matter, HSPCB has communicated the specific mandate of e-waste Management Rules,2022 to the Director, Urban Local Bodies Department and the Director & Special Secretary, Rural Development Haryana vide letter I/243149/2024 dated 15.02.2024 (copy enclosed as Annexure-E)
6.	Governance frame Work for monitoring compliance	SPCBs/PCCs/ District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, district collector, CMD/Commissioners) to be designated.	The state and district level committees are constituted by Government of Haryana vide Endst. No. 16/19/2019-3Env dated 27.11.2019 and Field Officers and Regional Officers at Field are directed to co-ordinate with the team and submit ATR from time to time. (copy of order is enclosed as Annexure-F)
7.	Capacity building at district/State/CP CB level	SPCBs/PCCs/ District Administration /CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	The capacity building programmes is being carried out from time to time by the Regional Offices of the Board and

				HSI IDC to educate and aware various stakeholders.
8.	IEC plan be firmed up and executed	SPCBs/PCCs/ District Administration /CPCB	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. The IEC Plan to be executed over one year.	The Regional Offices are taking steps in this matter. There are various activities and awareness programmes conducted by HSPCB, HSI IDC, NGOs to spread awareness about e-waste management. In this regard, more than 20 programmes have been conducted in the last 3 years.
9.	Strengthen system of enforcement	SPCBs/PCCs/ District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	The progress in this matter has been reviewed on a quarterly basis through quarterly reports in this matter. The quarterly progress reports of the previous quarters (upto March 2024- Quarterly report for the period January 2024 to March 2024 also attached as Annexure-G) have been submitted with CPCB. As this is a continuous process, the quarterly reports of the forthcoming quarters will be sent after compilation.

Part II: Compliance to Hon'ble NGT order dated 15.01.2021

S.No.	Direction given	Status of implementation
1	All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the	District and state level monitoring committees were constituted vide order no.16/19/2019-3Env dated 27.11.2019(copy enclosed as Annexure-C) having active participation of the district administration. The action against illegal burning of e-waste has also been taken care by the concerned Regional Offices of HSPCB and district

	conforming areas and provided with proper infrastructure facilities.	and state level task forces constituted in this matter for the state of Haryana. (Copy enclosed as Annexure-D). Two numbers of hotspots had been identified in the Gurugram district based only on the basis of vulnerability of dumping E-Waste due to proximity of industries. However, during the survey/ inspections by the field officers of concerned Regional Office no instance of dumping of E- Waste found at the site. The details of both the hotspots have been attached as Annexure-H .
2	We also direct the acceptance of recommendations of the Oversight Committee for the State of UP. We record statement of learned counsel for the State PCB for TSDF at Amroha will be functional by 01.03.2021. The State PCB may ensure in setting up of TSDF and its operationalization and CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.	(To be provided by UPPCB only)
3.	DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.	(To be provided by DPCC only)

Part:III: ATR on CPCB's directions

S.No.	Direction dated	ATR
1	Directions dated 06.09.2022	Action taken Report is attached as Annexure - I

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Annexure-A

**HARYANA STATE POLLUTION CONTROL BOARD****C-11, SECTOR-6, PANCHKULA**Ph- 0172 -2577870-73, Website : hspcb.gov.inE-mail: hspcbeehq@gmail.com**PUBLIC NOTICE**

Whereas, the E-waste (Management) Rules, 2016 was published vide notification number G.S.R 338(E) dated the 23rd March, 2016, by the Government of India, Ministry of Environment, Forests & Climate Change and provided a regulatory frame work for management of e-waste generated in the country.

Whereas, as per Rules 13 of the E-waste (Management) Rules, 2016, every Producer of electrical and electronic equipments listed in Schedule-1, shall make an application for Extended Producer Responsibility (EPR) Authorization within a period of ninety days starting from the date of these rules coming into force in Form-1 to Central Pollution Control Board; and,

Whereas, Hon'ble NGT vide its order dated 12.02.2019 in the matter of OA No. 512/2018 titled as "Shailesh Singh Vs UP & Ors" has directed to identify the producers who have not obtained EPR Authorization and to take action;

Therefore, all the producers of electrical and electronic equipments of the State who have not obtained EPR authorization till date, are directed to approach Central Pollution Control Board immediately to obtain necessary authorization for the same, failing which action as per provisions of Environment (Protection) Act, 1986 will be initiated.

(S. Narayanan)
Member Secretary
HSPCB

Annexure-B

List of the registered recycler/refurbishers located in the state of Haryana

Sr. No.	Name and Address of the facility	Type of the Facility (Recycler/ Refurbisher)
1.	E-Waste Recyclers India, INDUSTRIAL SHED NO. 15, , ROZKA MEOINDUSTRIAL AREA, NUH, Mewat, Haryana,122103 NUH, Mewat 122103	Recycler
2.	Naturevolt Recyclers India Pvt Ltd, Plot No 323 Sector 24 Industrial Area FARIDABAD 121007	Recycler
3.	Ecoverva E-Waste Recycling Private Limited, Plot No. B-124, Pioneer Industrial Park Pathredi,Manesar, Bilaspur Kalan Gurugram 122413	Recycler
4.	Exigo Recycling Private Limited, Barsat Road, Village Barsat, Near Victor School Karnal Karnal 132001	Recycler
5.	Namo Ewaste Management Limited, 14/1, Milestone, Main Mathura Road Near NHPC Chowk Metro Station Faridabad 121003	Recycler
6.	E WASTE SOLUTIONS, KHASRA NO 8//16, 17/1, 25/1, VILLAGE KHASRUPUR Kuslipur PALWAL 121101	Recycler
7.	RBH E-Waste Recycle Hub Pvt Ltd, 130, HSIIDC, RAI INDUSTRIAL ESTATE PHASE-1 SONIPAT 131029	Recycler
8.	Adinath Recyclotronix Private Limited, Plot No 361 Industrial Estate HSIIDC Refinery Road Panipat 132103	Recycler
9.	3R RECYCLER PVT. LTD., 392, Sector-8, IMT Manesar, Gurgaon, Haryana 122050 Gurugaon 122050	Recycler

10.	Re-Chakra Waste Management LLP, Re-chakra Waste Management LLP Plot No-18,Sector-6,Faridabad Haryana 121006 Faridabad 121006	Recycler
11.	NEW FRIENDS WASTE MANAGEMENT, Plot No 243, Udyog Vihar Phase VI Sector -37 Pace City II Gurugram 122004	Recycler
12.	ENDEAVOR RECYCLERS INDIA PRIVATE LIMITED, 71//14/2/2, 71//15/1, Village- Hassangarh Tehsil- Sampla, District- Rohtak, Haryana-124404 ROHTAK ROHTAK 124501	Recycler
13.	Global Waste Solution, Khasra No. 71/22/2, 23/2/1, 74//3/2/1 Village Ram Nagar Tehsil Ganaur 131001	Recycler
14.	NIRVANA RECYCLING PVT LTD, D-6, D-7, HSIDC, SECTOR-37, Gurgaon 122001	Recycler
15.	Ecoverva E waste Recycling Private Limit, C-356 Ansal Pioneer Industrial Park Pahreri Gurugram 122413	Recycler
16.	UNIVERSAL POWER SOLUTIONS, Khewat No. 120/113 Khatoni No. 148 Kh No 15, Killa No. 6/2/2, 3-10 Vill-Heerapur Sub-Tehsil- MohnaBallabgarh, Ballabgarh, Faridabad, Haryana, 121004 FARIDABAD 121004	Recycler
17.	Gauvins Green Management Pvt Ltd, Har Singh Pura Bus Stop, KHEWAT NO 266 RUGS CREATION, MAIN ALIPUR ROAD, TEHSIL GHARAUNDA, HAR SINGH PURA Karnal 132114	Recycler
18.	WASTE RECYCLING STUDIO, Plot No-347 ,Sector-3 ,Phase-2 IMT Bawal ,Rewari , Haryana, 123501 Bawal 123501	Recycler
19.	EXIGO RECYCLING PVT LTD, Opposite Kirpal Ashram Main Barsat Road PANIPAT 132103	Recycler
20.	Global Waste Solution Unit-II, Kila No. 45//19/1/1/3, 19/1/1/4, 20/2/1, 20/2/2 Village Dhaturi 131039	Recycler
21.	THAPAR DISPOSAL INDUSTRIES, 902-A/5/6 CHARA MANDI ROAD AMBALA CITY 134003	Recycler
22.	EcovervaEwaste Recycling Pvt Ltd, Rectangle No 25, 26, Khata No 439/468, Killa No 1/2, 2/2, 3/2,4/2,5/2, Delhi Jaipur Expressway, Shaheed Amar Singh Public School, Rathiwas ,Manesar Gurgaon 122413	Recycler
23.	GREEN VORTEX WASTE MANAGEMENT PRIVATE LIMITED, Plot No. 331 Udyog Vihar Phase 6 Gurugram 122004	Recycler
24.	DESHWAL WASTE MANAGEMENT PVT LTD, PLOT NO 15 SECTOR 5 IMT MANESAR GURGAON GURUGRAM HARYANA 122052	Recycler

FTMS-8009590
3/12/19

68
Annexure-C

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-68-

**Government of Haryana
Environment Department**

Order

Whereas, the Hon'ble National Green Tribunal issued order dt.10.08.2018 & 12.02.2019 in the matter of OA No. 512 of 2018 titled as Shailesh Singh Vs State of U.P & Ors. and issued directions to MoEF and CPCB to prepare an action plan for enforcement of the e-waste management rules. Accordingly the CPCB has submitted the proposed action plan. As per point 8 (h) of his proposed action plan it is stated that

Governance framework for monitoring compliance

Monitoring to be ensure at city/district and States levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated

Therefore, in compliance of the order dated 12.02.2019, the State level Committee is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Administrative Secretary to Govt. Haryana, Environment & Climate Change Department	Chairperson (Nodal Officer)
2	Director, to Govt. Haryana, Urban Local Bodies Department	Member
3	Director, Secretary to Govt. Haryana Industries and Commerce Department	Member
4	MD Hartron, Govt. of Haryana	Member
5	Director, Environment, Department	Member
6	Member Secretary, Haryana State Pollution Control Pollution Board.	Member Secretary

Dated Panchkula, the
19.11. 2019.

Dheera Khandelwal
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy of the above is forwarded to the following for information and further necessary action please.

1. Administrative Secretary to Govt. Haryana, Environment & Climate change Department.
2. Administrative Secretary to Govt. Haryana, Urban Local Bodies Department.
3. Administrative Secretary to Govt. of Haryana, Industries and Commence Department.
4. Administrative Secretary to Govt. of Haryana, Information Technology, Electronics and Communication Department.
5. Chairman, Haryana State Pollution Control Board, Panchkula.
6. Director, Environment & Climate Change, Department, Haryana, Chandigarh.
7. Member Secretary, Haryana State Pollution Control Board, Panchkula.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

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Government of Haryana
Environment Department

Order

Whereas, the Hon'ble National Green Tribunal issued order dt.10.08.2018 & 12.02.2019 in the matter of OA No. 512 of 2018 titled as Shailesh Singh Vs State of U.P & Ors. and issued directions to MoEF and CPCB to prepare an action plan for enforcement of the e-waste management rules. Accordingly the CPCB has submitted the proposed action plan. As per point 8 (h) of his proposed action plan it is stated that

" Governance framework for monitoring compliance

Monitoring to be ensure at city/district and States levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated

Therefore, in compliance of the order dated 12.02.2019, the District level Committee is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Deputy Commissioner , Haryana	Chairperson (Nodal Officer)
2	CMD, Commissioners Municipal Corporation/ of the concerned Distt.	Member
3	District Officer of information Technology Electronics and Communication Department	Member
4	General Manager , District Industry Centre	Member
5	Regional Officer of HSPCB having jurisdiction over the Distt.	Member

Dated Panchkula, the
19.11.2019.

Dheera Khandelwal
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

3. kg
3/12
Endst. No. 16/19/2019-3Env

A copy is forwarded to All Deputy Commissioners, Haryana for further necessary action.

Dated: 27.11.2019

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director General, Electronics and Information Technology Department, Haryana, Chandigarh with the request to convey the above said order to all District Officer of Information Technology, Electronics and Communication Department, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director Urban Local Bodies, Department, Haryana, Panchkula with the request to convey the above said order to all CMD/Commissioner, Municipal Corporation/Committee/Council, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director, Industries, Department, Haryana-cum-General Manager with the request to convey the above said order to all the District Industry Centre, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

See (mg)

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Chairman, HSPCB, C-11, Sector-6, Panchkula with the request to convey the above said order to all Regional Officer of Haryana State Pollution Control Board for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

- A copy is forwarded to the following for information and further necessary action:
- 1. P.A to Member Secretary, Haryana State Pollution control Board
 - 2. P.A to Chairman, HSPCB.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

**ENVIRONMENT & CLIMATE CHANGE DEPARTMENT
GOVERNMENT OF HARYANA**

Order

Whereas, the Hon'ble Supreme Court in W.P. (Civil) No. 13029 of 1985 titled as 'M.C. Mehta Vs U.O.I. & ORS.', while hearing the matter relating to air pollution in Delhi - NCR also dealt with the aspect of burning of e-waste in Delhi / NCR and vide order dated 13.12.2023 has, inter alia, directed the Commission for Air Quality Management to consider the issue of e-waste burning and as to how to implement it so that it does not aggravate the situation at the time of winters. The Hon'ble Supreme Court has also observed the following -

"We do believe that there has to be some judicial monitoring to ensure that we are not again faced with the same scenario next winter. Thus, it may be appropriate to continue to list this matter periodically for a judicial monitoring even though there is CAQM and seeks reports".

Whereas, in view of the observation of Hon'ble Supreme Court, Director (Tech.), Commission for Air Quality Management in National Capital Region and Adjoining Areas vide his letter F. No. A-11015/11/2020/CAQM-CBB/MSW-586 dated 26.12.2023 desired to constitute multi-disciplinary committee/team for each District in the National Capital Region under the overall coordination of Secretary, in charge of the Environment Department.

Therefore, keeping in view the above background, District Level Monitoring Committees under the Chairmanship of the concerned Deputy Commissioner of each district of Haryana, falling in the National Capital Region, are hereby constituted as under:-

- | | |
|--|-----------------|
| 1. Deputy Commissioner | Chairman |
| 2. Regional Officer, Haryana State Pollution Control Board | Member Convener |
| 3. Deputy Labour Commissioner | Member |
| 4. General Manager, District Industries Centre | Member |
| 5. Commissioner/EO, Municipal Corporation /Council | Member |
| 6. Rep. of Commissioner of Police/Superintendent of Police | Member |
| 7. District Information Officer, Electronics & IT Department | Member |

It is also appropriate to mention that the District Level Monitoring Committee shall conduct a Field Survey, identify the hot-spots and formulate an action plan for prevention & abatement of any incident of e-waste burning, along with remediation of the existing hot-spots sites. For the purpose of remediation, the Committee may demand funds from the Environment Compensation Corpus of the State. The Committee should submit progress report quarterly to the Additional Chief Secretary, Environment, Forests & Wildlife Department and copy of the same shall be forwarded to the Member Secretary, Haryana State Pollution Control Board also.

Dated, Chandigarh the
30.01.2024.

Vineet Garg, IAS
Additional Chief Secretary Govt. Haryana,
Environment, Forests & Wildlife Department

Endst. No. 16/2/2024-3Env.

Dated: 30-1-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. Chief Secretary, Haryana.
2. Chairman, Haryana State Pollution Control Board
3. Director (Tech.), CAQM
4. All the Deputy Commissioners of NCR of Haryana.
5. Director, Urban Local Bodies, Haryana. He is requested to convey the above said orders to all the Executive Officers/ Secretaries of Municipal Corporation/ Council of NCR of Haryana working under him.
6. Director, Labour Department, Haryana. He is requested to convey the above said orders to all the Deputy Labour Commissioners of NCR of Haryana working under him.
7. All the Commissioners / Superintendent of Police of NCR of Haryana.
8. The State Information Officer, IT Department, Haryana. He is requested to convey the above said orders to all the DIOs of NCR of Haryana working under him.
9. All the Regional Officers, Haryana State Pollution Control Board of NCR of Haryana.

Kamal Dew
Superintendent, Environment
for Additional Chief Secretary to Govt. Haryana,
Environment, Forests & Wildlife Department



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbhazardouswaste@gmail.com

HSPCB/HWM/2023/ Dated: 15-02-2024

To

1. The Director,
Urban Local Bodies Department, Haryana,
Panchkula.
2. The Director & Special Secretary,
Rural Development Department, Haryana,
3rd Floor, 30 Bays Building, Sector 17-C, Chandigarh

Subject: Regarding compliance of E-waste (Management) Rules, 2022.

Kindly refer to the subject noted above.

In this connection, it is intimated that as per Schedule-V of E-Waste (Management) Rules, 2022 (**Copy enclosed**) notified on 2nd November, 2022, the local bodies (Urban and Rural) had been allotted following duties/ responsibilities:-

- (1) To ensure that e-waste if found to be mixed with Municipal Solid Waste is properly segregated, collected and is channelised to registered recycler or refurbisher.
- (2) To ensure that e-waste pertaining to orphan products is collected and channelized to registered recycler or refurbisher.
- (3) To facilitate setting up e-waste collection, segregation and disposal systems.
- (4) Conducting training sessions to develop capacities of the urban and rural local bodies.

In view of above, you are hereby asked to direct the concerned in your organization to kindly look into the matter and ensure compliance of E-waste (Management) Rules, 2022 .

DA/ As above

Signed by
Naveen Gulia
Date: 15-02-2024 13:07:27

**Sr. Environmental Engineer
For Member Secretary**

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**NOTIFICATION**

New Delhi, the 2nd November 2022

G.S.R. 801(E).—Whereas the draft rules, namely the E-Waste (Management) Rules, 2022 were published by the Government of India in the Ministry of Environment, Forest and Climate Change, *vide* notification number S.O. 360 (E), dated the 19th May, 2022 in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, the copies of the Gazette containing the said notification were made available to the public on the 19th day of May, 2022;

AND WHEREAS, the objections and suggestions received from the public in respect of the said draft notification within the said period have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, and in supersession of the E-waste (Management) Rules, 2016, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely: -

CHAPTER I**PRELIMINARY**

1. Short title and commencement. - (1) These rules may be called the E-Waste (Management) Rules, 2022.

(2) They shall come into force from the 1st day of April, 2023.

2. Application. - These rules shall apply to every manufacturer, producer refurbisher, dismantler and recycler involved in manufacture, sale, transfer, purchase, refurbishing, dismantling, recycling and processing of e-waste or electrical and electronic equipment listed in Schedule I, including their components, consumables, parts and spares which make the product operational but shall not apply to -

- (a) waste batteries as covered under the Battery Waste Management Rules, 2022;
- (b) packaging plastics as covered under the Plastic Waste Management Rules, 2016;
- (c) micro enterprise as defined in the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006); and
- (d) radio-active wastes as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under.

3. Definitions. (1) In these rules, unless the context otherwise requires, -

- (a) 'Act' means the Environment (Protection) Act, 1986 (29 of 1986);
- (b) 'bulk consumer' means any entity which has used at least one thousand units of electrical and electronic equipment listed in Schedule I, at any point of time in the particular Financial Year and includes e-retailer;
- (c) 'business' means manufacturing, production, assembling and import of electrical and electronic equipment as listed in Schedule I and refurbishing, recycling, disposal and treatment of e-waste;
- (d) 'component' means one of the parts of a sub-assembly or assembly of which a manufactured product is made up of and into which it may be resolved and includes an accessory or attachment to another component;
- (e) 'consumables' means an item, which participates in or is required for a manufacturing process or for functioning of the electrical and electronic equipment and may or may not form part of

end-product and Items which are substantially or totally consumed during a manufacturing process shall be deemed to be consumables;

- (f) 'dismantler' means any person or entity engaged in dismantling of used electrical and electronic equipment into their components and having authorisation from concerned State Pollution Control Board or Pollution Control Committee as per the guidelines of the Central Pollution Control Board;
- (g) 'disposal and treatment' means any operation which does not lead to recycling, recovery or reuse and includes physicochemical or biological treatment, incineration and deposition in secured landfill;
- (h) 'end-of-life' of the product means the time when the product is intended to be discarded by the user;
- (i) 'environmentally sound management of e-waste' means taking all steps required to ensure that e-waste is managed in a manner which shall protect health and environment against any adverse effects, which may result from such e-waste;
- (j) 'electrical and electronic equipment' means equipment which are dependent on electric current or electro-magnetic field in order to become functional and also the equipment for the generation, transfer and measurements of the electricity;
- (k) 'e-retailer' means an individual or company or business entity that uses an electronic network such as internet, social media, telephone or any other media, to sell its goods;
- (l) 'e-waste' means electrical and electronic equipment, including solar photo-voltaic modules or panels or cells, whole or in part discarded as waste, as well as rejects from manufacturing, refurbishment and repair processes;
- (m) 'extended producer responsibility' means responsibility of any producer of electrical or electronic equipment as given in Schedule-I for meeting recycling targets as per Schedule-III and Schedule-IV, only through registered recyclers of e-waste to ensure environmentally sound management of such waste;
- (n) 'facility' means any location wherein the process incidental to the collection, reception, storage, segregation, refurbishing, recycling, disposal and treatment of e-waste are carried out;
- (o) 'historical e-waste' means e-waste generated from electrical and electronic equipment as specified in Schedule-I which was available on the date from which these rules come into force;
- (p) 'manufacturer' means a person or an entity or a company as defined in the Companies Act, 2013 (18 of 2013) or a factory as defined in the Factories Act, 1948 (63 of 1948) or Small and Medium Enterprises as defined in the Micro, Small and Medium Enterprises Development Act, 2006 (27 of 2006), which has facilities for manufacture of electrical and electronic equipment as specified in Schedule-I;
- (q) 'orphaned products' means non-branded or assembled electrical and electronic equipment as specified in Schedule-I or those produced by a company which has closed its operations;
- (r) 'part' means an element of a sub-assembly or assembly including its component, spares or accessory not normally useful by itself and not amenable to further disassembly for maintenance purposes;
- (s) 'portal' means the online system developed by the Central Pollution Control Board for the purposes of these rules;
- (t) 'producer' means any person or entity who, -
 - (i) manufactures and offers to sell electrical and electronic equipment and their components or consumables or parts or spares under its own brand; or
 - (ii) offers to sell under its own brand, assembled electrical and electronic equipment and their components or consumables or parts or spares produced by other manufacturers or suppliers; or

- (iii) offers to sell imported electrical and electronic equipment and their components or consumables or parts or spares; or
- (iv) who imports used electrical and electronic equipment;
- irrespective of the selling technique used such as dealer, retailer, e-retailer, etc.;
- (u) 'recycler' means any person or entity who is engaged in recycling and reprocessing of waste electrical and electronic equipment or assemblies or their components or their parts for recovery of precious, semi-precious metals including rare earth elements and other useful recoverable materials to strengthened the secondary sourced materials and having facilities as elaborated in the guidelines of the Central Pollution Control Board made in this regard;
- (v) 'refurbisher' means any person or entity repairing or assembling used electrical and electronic equipment as listed in Schedule-I for extending its working life over its originally intended life and for same use as originally intended, and selling the same in the market;
- (w) 'Schedule' means the Schedule appended to these rules;
- (x) 'spares' means a part or a sub-assembly or assembly for substitution which is ready to replace an identical or similar part or sub-assembly or assembly including a component or an accessory; and
- (y) 'target' means the quantity of e-waste to be recycled through registered recycler by the producer in fulfilment of extended producer responsibility.

(2) Words and expressions used in these rules and not defined but defined in the Act shall have the same meanings as respectively, as assigned to them in the Act.

CHAPTER II

Extended Producer Responsibility Framework

4. Registration. - (1) The entities shall register on the portal in any of the following category, namely: -

- (a) manufacturer;
- (b) producer;
- (c) refurbisher; or
- (d) recycler.

(2) In case any entity falls in more than one categories under sub-rule (1), then the entity shall register under those categories separately.

(3) No entity referred in sub-rule (1) shall carry out any business without registration.

(4) The entities registered under sub-rule (1) shall not deal with any unregistered manufacturer, producer, recycler and refurbisher.

(5) Where any registered entity furnishes false information or willfully conceals information for getting registration or return or report or information required to be provided or furnished under these rules or in case of any irregularity, the registration of such entity may be revoked by the Central Pollution Control Board for a period up to three-years after giving an opportunity to be heard and in addition, environmental compensation charges may also be levied as per rule 22 in such cases.

(6) The Central Pollution Control Board may charge such registration fee and annual maintenance charges from the entities seeking registration under these rules based on capacity of e-waste generated or recycled or handled by them as laid down by the Central Pollution Control Board with the approval of the Steering Committee.

CHAPTER III
RESPONSIBILITIES

5. Responsibilities of the manufacturer. – All manufacturer shall have to, -

- (1) register on the portal;
- (2) collect e-waste generated during the manufacture of any electrical and electronic equipment and ensure its recycling or disposal;
- (3) file annual and quarterly returns in the laid down form on the portal on or before end of the month succeeding the quarter or year, as the case may be, to which the return relates.

6. Responsibilities of the producer. - The producer of electrical and electronic equipment listed in Schedule I shall be responsible for -

- (1) registration on the portal;
- (2) obtaining and implementing extended producer responsibility targets as per Schedule-III and Schedule-IV through the portal:

Provided that the producer having extended producer responsibility plan under the provisions of the erstwhile E-Waste (Management) Rules, 2016 shall migrate under these rules as per the procedure laid down by the Central Pollution Control Board with approval of Steering Committee;

- (3) creating awareness through media, publications, advertisements, posters or by any other means of communication;
- (4) file annual and quarterly returns in the laid down form on the portal on or before the end of the month succeeding the quarter or year, as the case may be, to which the return relates.

7. Responsibilities of the refurbisher. – All refurbisher shall have to, -

- (1) register on the portal;
- (2) collect e-waste generated during the process of refurbishing and hand over the waste to registered recycler and upload information on the portal;
- (3) ensure that the refurbished equipment shall be as per Compulsory Registration Scheme of the Ministry of Electronics and Information Technology and Standards of Bureau of Indian Standards framed for this purpose;
- (4) file annual and quarterly returns in the laid down form on the portal on or before the end of the month succeeding the quarter or year, as the case may be, to which the return relates.

8. Responsibilities of bulk consumer. - Bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them shall be handed over only to the registered producer, refurbisher or recycler.

9. Responsibilities of the recycler. - All recycler shall have to, -

- (1) register on the portal;
- (2) ensure that the facility and recycling processes are in accordance with the standards or guidelines laid down by the Central Pollution Control Board in this regard from time to time;
- (3) ensure that the fractions or material not recycled in its facility is sent to the respective registered recyclers;
- (4) ensure that residue generated during recycling process is disposed of in an authorised treatment storage disposal facility;
- (5) maintain record of e-waste collected, dismantled, recycled and sent to registered recycler on the portal and make available all records for verification or audit as and when required;
- (6) file annual and quarterly returns in the laid down form on the portal on or before the end of the month succeeding the quarter or year, as the case may be, to which the return relates;

- (7) accept waste electrical and electronic equipment or components not listed in Schedule-I for recycling provided that they do not contain any radioactive material and same shall be uploaded on the portal;
- (8) create awareness through media, publications, advertisements, posters or by such other means of communication;
- (9) account for and upload information about any non-recyclable e-waste or any quantity which is not recycled and disposed of;
- (10) take help of dismantlers for recycling purposes:

Provided that it shall be the responsibility of recycler to ensure proper material flow to and from those dismantlers and the dismantler shall give dismantled material to registered recycler only and maintain record of the same.

10. Responsibilities of State Government or Union territories. - (1) The Department of Industry in the State and Union territory or any other government agency authorised in this regard by the State Government or the Union territory, as the case may be, shall ensure earmarking or allocation of industrial space or shed for e-waste dismantling and recycling in the existing and upcoming industrial park, estate and industrial clusters.

- (2) Department of Labor in the State and Union territory or any other government agency authorised in this regard by the State Government or the Union territory, as the case may be, shall, -
 - (a) ensure recognition and registration of workers involved in dismantling and recycling;
 - (b) assist formation of groups of such workers to facilitate setting up of dismantling facilities;
 - (c) undertake industrial skill development activities for the workers involved in dismantling and recycling;
 - (d) undertake annual monitoring and to ensure safety and health of workers involved in dismantling and recycling.

CHAPTER IV

11. Procedure for storage of e-waste. - Every manufacturer, producer, refurbisher and recycler may store the e-waste for a period not exceeding one hundred and eighty days and shall maintain a record of sale, transfer and storage of e-wastes and make these records available for inspection and the storage of the e-waste shall be done as per the applicable rules or guidelines for the time being in force:

Provided that the Central Pollution Control Board may extend the said period up to three hundred and sixty-five days in case the e-waste needs to be specifically stored for development of a process for its recycling or reuse.

CHAPTER V

12. Management of solar photo-voltaic modules or panels or cells. - (1) These rules shall be applicable to solar photo-voltaic modules or panels or cells, subject to provisions of this chapter.

- (2) Every manufacturer and producer of solar photo-voltaic modules or panels or cells shall, -
 - (i) ensure registration on the portal;
 - (ii) store solar photo-voltaic modules or panels or cells waste generated up to the year 2034-2035 as per the guidelines laid down by the Central Pollution Control Board in this regard;
 - (iii) file annual returns in the laid down form on the portal on or before the end of the year to which the return relates up to year 2034-2035;
 - (iv) ensure that the processing of the waste other than solar photo-voltaic modules or panels or cells shall be done as per the applicable rules or guidelines for the time being in force;

- (v) ensure that the inventory of solar photo-voltaic modules or panels or cells shall be put in place distinctly on portal;
 - (vi) comply with standard operating procedure and guidelines laid down by the Central Pollution Control Board in this regard.
- (3) Recycler of solar photo-voltaic modules or panels or cells shall be mandated for recovery of material as laid down by the Central Pollution Control Board in this regard.

CHAPTER VI

13. Modalities of the extended producer responsibility Regime. – (1) All producers shall fulfil their extended producer responsibility obligation as per Schedule-III and Schedule-IV, in doing so they may also take help of third party organisations such as producer responsibility organisations, collection centres, dealers etc.:

Provided that the extended producer responsibility shall lie entirely on the producer only.

- (2) The extended producer responsibility for each product shall be decided on the basis of the information provided by the producers on the portal and the individual product's life period as laid down by the Central Pollution Control Board in this regard and the targets specified in Schedule-III and Schedule-IV.
- (3) (i) The producer shall fulfill their extended producer responsibility through online purchase of extended producer responsibility certificate from registered recyclers only and submit it online by filing quarterly return.
 - (ii) The details provided by producer and registered recycler shall be cross-checked on the portal.
 - (iii) In case of any difference, the lower figure shall be considered towards fulfilment of extended producer responsibility obligation of the producer.
 - (iv) The certificates shall be subject to environmental audit by the Central Pollution Control Board or any other agencies authorized by the Central Pollution Control Board in this regard.

14. Extended producer responsibility Certificate Generation. – (1) **Recycling.** - (i) The Central Pollution Control Board shall generate extended producer responsibility certificate through the portal in favour of a registered recycler in the format laid down by it in this regard.

- (ii) (a) The quantity eligible for generation of extended producer responsibility certificate shall be calculated by the following formula namely:

$$*Q_{EPR} = Q_p \times C_f$$

**the Q_{EPR} is the quantity eligible for generation of the certificate, Q_p is the quantity of the end product and C_f is the conversion factor (quantity of inputs required for production of one unit of output)*

- (b) Conversion factor C_f for each end product shall be determined by Central Pollution Control Board with the approval of the steering committee.
- (iii) The validity of the extended producer responsibility certificate shall be two years from the end of the financial year in which it was generated and the expired certificate automatically extinguished after the period unless extinguished earlier as per the provisions of these rules.
- (iv) Each extended producer responsibility certificate shall have a unique number containing year of generation, code of end product, recycler code and a unique code and the extended producer responsibility certificates shall be in the denominations of 100, 200, 500 and 1000 kg or such other denominations as may be laid down by the Central Pollution Control Board with the approval of the Steering Committee.

(2) **Refurbishing.** – (i) The e-waste shall also be allowed for refurbishing and refurbisher shall have to get registered on the portal and based on the data provided, refurbishing certificate shall be generated in favour of a registered refurbisher in the format laid down by it in this regard.

(ii) On production of the refurbishing certificates purchased from the registered refurbishers, the extended producer responsibility of the producers shall be deferred by the duration as laid down by the Central Pollution Control Board for the corresponding quantity of e-waste and shall be added to the extended producer responsibility of the producer upon expiry of the extended life of the refurbished product.

(iii) To incentivise refurbishing, only 75 per cent of the deferred quantity shall be added to the extended producer responsibility of the producer for recycling upon expiry of the extended life of the refurbished product.

Example: - If a producer has extended producer responsibility obligation of 100 tonnes in the year 2023-2024 and he purchases recycling certificate of 60 tonnes and refurbishing certificate of 40 tonnes and the concerned item has extended life of five years due to refurbishing.

In this case 60 tonnes of the extended producer responsibility of the producer shall be achieved in the year 2023-2024 itself and 75 per cent of the remaining 40 tonne i.e. 30 tonnes shall be carried over and added to the extended producer responsibility of that producer for the year 2028-2029 for that item.

(iv) The extended producer responsibility obligation shall be extinguished only after end of life disposal through a registered recycler and producing extended producer responsibility certificate and not by refurbishing certificate.

15. Transaction of extended producer responsibility certificates. - (1) A producer may purchase extended producer responsibility certificates limited to its extended producer responsibility liability of current year (Year Y) plus any leftover liability of preceding years plus 5 per cent of the current year liability.

- (2) The extended producer responsibility obligation shall have to be fulfilled by the producers by proportionately purchasing extended producer responsibility certificate on quarterly basis.
- (3) As soon as the producer purchases extended producer responsibility certificate, it shall be automatically adjusted against its liability and priority in adjustment shall be given to earlier liability and the extended producer responsibility certificate so adjusted shall be automatically extinguished and cancelled.
- (4) As soon as producer purchases refurbishing certificates its extended producer responsibility liability shall be deferred automatically for the relevant quantity of the product, for the duration as laid down by the Central Pollution Control Board.
- (5) The availability, requirement and other details of the extended producer responsibility certificate and refurbishing certificates for every producer or recycler or refurbisher shall be made available on the portal.
- (6) All the transactions under these rules shall be recorded and submitted by the producers or recyclers on the portal at the time of filing of quarterly returns.

CHAPTER VII

REDUCTION IN THE USE OF HAZARDOUS SUBSTANCES IN THE MANUFACTURE OF ELECTRICAL AND ELECTRONIC EQUIPMENT AND THEIR COMPONENTS OR CONSUMABLES OR PARTS OR SPARES

16. Reduction in the use of hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares. – (1) Every producer of electrical and electronic equipment and their components or consumables or parts or spares listed in Schedule I shall ensure that, new electrical and electronic equipment and their components or consumables or parts or spares do not contain Lead, Mercury, Cadmium, Hexavalent Chromium, polybrominated biphenyls and polybrominated diphenyl ethers beyond a maximum concentration value of 0.1 per cent by weight in homogenous materials for lead, mercury, hexavalent chromium, polybrominated biphenyls and polybrominated diphenyl ethers and of 0.01 per cent by weight in homogenous materials for cadmium.

- (2) Components or consumables or parts or spares required for the electrical and electronic equipment placed in the market prior to the 1st May, 2014 may be exempted from the provisions

- of sub-rule (1) provided reduction of hazardous substances compliant parts and spares are not available.
- (3) The applications listed in Schedule-II shall be exempted from provisions of sub- rule (1).
 - (4) Every producer of applications listed in Schedule-II shall ensure that the limits of hazardous substances as given in Schedule-II are to be complied.
 - (5) Every producer shall provide the detailed information on the constituents of the equipment and their components or consumables or parts or spares along with a declaration of conformance to the reduction of hazardous substances provisions in the product user documentation.
 - (6) Imports or placement in the market for new electrical and electronic equipment shall be permitted only for those which are compliant to provisions of sub-rules (1) and (4).
 - (7) Manufacture and supply of electrical and electronic equipment used for defence and other similar strategic applications shall be excluded from provisions of sub- rule (1).
 - (8) Every producer shall provide information on the compliance of the provisions of sub-rule (1) and this information shall be in terms of self-declaration.
 - (9) Manufacturer shall use the technology or methods so as to make the end product recyclable;
 - (10) Manufacturer shall ensure that component or part made by different manufacturer are compatible with each other so as to reduce the quantity of e-waste.
 - (11) The Central Pollution Control Board shall conduct random sampling of electrical and electronic equipment placed on the market to monitor and verify the compliance of reduction of hazardous substances provisions and the cost for sample and testing shall be borne by the producer and the random sampling shall be as per the guidelines laid down by the Central Pollution Control Board in this regard.
 - (12) If the product does not comply with reduction of hazardous substances provisions, the producer shall take corrective measures to bring the product into compliance and withdraw or recall the product from the market, within a reasonable period as per the guidelines laid down by the Central Pollution Control Board in this regard.
 - (13) The Central Pollution Control Board shall lay down the methods for sampling and analysis of hazardous substances as listed in sub-rule (1) with respect to the items listed in Schedule-I and Schedule-II and also enlist the labs for the said purpose.

CHAPTER VIII

MISCELLANEOUS

17. Duties of Authorities. - Subject to the other provisions of these rules, the authorities shall perform duties as specified in Schedule-V.

18. Annual Report. - The Central Pollution Control Board shall submit an annual report to the Ministry of Environment, Forest and Climate Change regarding status of implementation of the e-waste management rules with quantitative and qualitative analysis along with its recommendations, within one month of the end of the financial year.

19. Transportation of e-waste. - Transportation of waste generated from manufacturing or recycling destined for final disposal to a treatment, storage and disposal facility shall follow the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

20. Accident reporting. - Where an accident occurs at the facility processing e-waste or during transportation of e-waste, the producer, refurbisher, transporter, dismantler, or recycler, as the case may be, shall report immediately to the concerned State Pollution Control Board about the accident through telephone and e-mail.

21. Appeal. - (1) Any person aggrieved by an order of suspension or cancellation or refusal of registration or its renewal passed by the Central Pollution Control Board, within a period of thirty days

from the date on which the order is communicated to him, prefer an appeal to the Additional Secretary or Joint Secretary, Ministry of Environment, Forest and Climate Change duly nominated by the Central Government in this regard.

- (2) The Appellate Authority may entertain the appeal after expiry of the said period of thirty days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

22. Environmental Compensation. - (1) The Central Pollution Control Board shall lay down guidelines for imposition and collection of environmental compensation on any entity in case of violation of any of the provision of these rules and guidelines issued hereunder and the said guidelines shall be in accordance with these rules and shall be approved by the Ministry of Environment, Forest and Climate Change.

- (2) The Central Pollution Control Board shall also lay down guidelines for imposition and collection of environmental compensation on the producer in case of non-fulfilment of obligations set out in these rules and transaction or use of false extended producer responsibility certificate and the said guidelines shall be in accordance with these rules and shall be approved by the Ministry of Environment, Forest and Climate Change.
- (3) The environmental compensation shall also be levied on unregistered producers, manufacturer, refurbisher, recyclers and any entity which aids or abets the violation of these rules.
- (4) (i) Payment of environmental compensation shall not absolve the producer from the extended producer responsibility as specified in these rules and the unfulfilled extended producer responsibility for a particular year shall be carried forward to the next year and so on and up to three years.
- (ii) In case, the shortfall of extended producer responsibility obligation is addressed after one year, 85 per cent of the environmental compensation levied shall be returned to the producer.
- (iii) In case, the shortfall of extended producer responsibility obligation is addressed after two year, 60 per cent of the environmental compensation levied shall be returned to the producer, and in case, the shortfall of extended producer responsibility obligation is addressed after three year, 30 per cent of the environmental compensation levied shall be returned to the producer, thereafter no environmental compensation shall be returned to the producer.
- (5) False information resulting in over generation of extended producer responsibility certificates by recycler shall result in revocation of registration and imposition of environmental compensation which shall not be returnable and repeat offence, violation of these rules for three times or more shall also result in permanent revocation of registration over and above the environmental compensation charges.
- (6) (i) The funds collected under environmental compensation shall be kept in a separate Escrow account by the Central Pollution Control Board and the funds collected shall be utilised in collection and recycling or end of life disposal of uncollected, historical, orphaned e-waste and non-recycled or non-end of life disposal of e-waste on which the environment compensation is levied, research and development, incentivising recyclers, financial assistance to local bodies for managing waste management projects and on other heads as decided by the committee.
- (ii) The modalities and heads for utilisation of the funds shall be decided by the Steering Committee with the approval of the Ministry of Environment, Forest and Climate Change.

23. Prosecution. - Any person, who provides incorrect information required under these rules for obtaining extended producer responsibility certificates, uses or causes to be used false or forged extended producer responsibility certificates in any manner, willfully violates the directions given under these rules or fails to cooperate in the verification and audit proceedings, may be prosecuted under section 15 of the Act, 1986 and this prosecution shall be in addition to the environmental compensation levied under rule 22.

24. Verification and Audit. - The Central Pollution Control Board by itself or through a designated agency shall verify compliance of these rules by producers, manufacturer, refurbisher, dismantlers and

recyclers through random inspection and periodic audit, as deemed appropriate so as to take action against violations of the provisions of these rules as per rule 22.

25. Steering Committee. - (1) There shall be a Steering Committee under the Chairmanship of Chairman, Central Pollution Control Board to oversee the overall implementation of these rules and the Steering Committee shall comprise of following other members in addition to the chair, namely: -

- (a) one representative of the Ministry of Environment, Forest and Climate Change;
 - (b) one representative of the Ministry of Electronics and Information Technology;
 - (c) one representative of the Ministry of New and Renewable Energy;
 - (d) one representative of the Ministry of Housing and urban Affairs;
 - (e) a maximum of two representatives of electrical and electronic equipment Producer and Manufacturer Association;
 - (f) a maximum of two representatives of E-Waste Recycler Associations;
 - (g) one representative of State Pollution Control Board or Pollution Control Committee as co-opted by the Chairman of the Steering Committee;
 - (h) Head of the Concerned Division of the Central Pollution Control Board – Member- Convener.
- (2) The steering committee shall be responsible for overall implementation, monitoring and supervision of these rules and it shall also decide upon the disputes arisen from time to time and on representations received in this regard, and shall refer to the Ministry of Environment, Forest and Climate Change any substantial issue arisen or pertaining to these rules.
 - (3) The steering committee shall review and revise the guidelines or extended producer responsibility target or addition of new Electrical and Electronic Equipment in Schedule I, in view of the technological advancements and other factors with the approval of the Central Government.
 - (4) The Steering Committee shall take all such measures as it deems necessary for proper implementation of provisions of these rules.

SCHEDULE - I

[See rules 2, 3 (b), 3 (c), 3 (m), 3 (o), 3 (p), 3 (q), 3 (v), 6, 8, 10 (7), 16 (13)]

Categories of electrical and electronic equipment including their components, consumables, parts and spares covered under the rules

Sl. No.	Categories of electrical and electronic equipment	Electrical and electronic equipment code
(i)	Information technology and telecommunication equipment:	
	Centralized data processing: Mainframes, Minicomputers	ITEW1
	Personal Computing: Personal Computers (Central Processing unit with input and output devices)	ITEW2
	Personal Computing: Laptop Computers (Central Processing unit with input and output devices)	ITEW3
	Personal Computing: Notebook Computers	ITEW4
	Personal Computing: Notepad Computers	ITEW5
	Printers including cartridges	ITEW6
	Copying Equipment	ITEW7
	Electrical and Electronic Typewriters	ITEW8
	User terminal and Systems	ITEW9
	Facsimile	ITEW10
	Telex	ITEW11

	Telephones	ITEW12
	Pay telephones	ITEW13
	Cordless telephones	ITEW14
	Cellular telephones	ITEW15
	Answering System	ITEW16
	Products or equipment of transmitting sound, images or other information by telecommunications	ITEW17
	BTS (all components excluding structure of tower)	ITEW18
	Tablets, I-PAD	ITEW19
	Phablets	ITEW20
	Scanners	ITEW21
	Routers	ITEW22
	GPS	ITEW23
	UPS	ITEW24
	Inverter	ITEW25
	Modems	ITEW26
	Electronic data storage devices	ITEW27
(ii)	Consumer Electrical and Electronics and Photovoltaic Panels:	
	Television sets (including sets based on Liquid Crystal Display and light Emitting Diode Technology)	CEEW1
	Refrigerator	CEEW2
	Washing Machine	CEEW3
	Air- Conditioners excluding centralised air conditioning plants	CEEW4
	Fluorescent and other Mercury containing lamps	CEEW5
	Screen, Electronic Photo frames, Electronic Display Panel, Monitors	CEEW6
	Radio sets	CEEW7
	Set top Boxes	CEEW8
	Video Cameras	CEEW9
	Video Recorders	CEEW10
	Hi-Fi Recorders	CEEW11
	Audio Amplifiers	CEEW12
	Other products or equipment for the purpose of recording or reproducing sound or images including signals and other technologies for the distribution of sound and image by telecommunications	CEEW13
	Solar panels/cells, solar Photovoltaic panels/cells/modules.	CEEW14
	Luminaires for fluorescent lamps with the exception of luminaires in households	CEEW15
	High intensity discharge lamps, including pressure sodium lamps and metal halide lamps	CEEW16
	Low pressure sodium lamps	CEEW17
	Other lighting or equipment for the purpose of spreading or controlling light excluding filament bulbs	CEEW18
	Digital camera	CEEW19
(iii)	Large and Small Electrical and Electronic Equipment	
	Large cooling appliances	LSEEW1
	Freezers	LSEEW2
	Other large appliances used for refrigeration, conservation and storage of food	LSEEW3

	Clothes dryers	LSEEW4
	Dish Washing Machines	LSEEW5
	Electric cookers	LSEEW6
	Electric stoves	LSEEW7
	Electric hot plates	LSEEW8
	Microwaves, Microwave Oven	LSEEW9
	Other large appliances used for cooking and other processing of food	LSEEW10
	Electric heating appliances	LSEEW11
	Electric radiators	LSEEW12
	Other large appliances for heating rooms, beds, seating furniture	LSEEW13
	Electric fans	LSEEW14
	Other fanning, exhaust ventilation and conditioning equipment	LSEEW15
	Vacuum cleaners	LSEEW16
	Carpet sweepers	LSEEW17
	Other appliances for cleaning	LSEEW18
	Appliances used for sewing, knitting, weaving and other processing for textiles	LSEEW19
	Iron and other appliances for ironing, mangling and other care of clothing	LSEEW20
	Grinders, coffee machines and equipment for opening or sealing containers or packages	LSEEW21
	Smoke detector	LSEEW22
	Heating Regulators	LSEEW23
	Thermostats	LSEEW24
	Automatic dispensers for hot drinks	LSEEW25
	Automatic dispensers for hot or cold bottles or cans	LSEEW26
	Automatic dispensers for solid products	LSEEW27
	Automatic dispensers for money	LSEEW28
	All appliances which deliver automatically all kinds of products	LSEEW29
	Indoor air purifier	LSEEW30
	Hair dryer	LSEEW31
	Electric shaver	LSEEW32
	Electric kettle	LSEEW33
	Electronic display panels/board/visual display unit	LSEEW34
(iv)	Electrical and Electronic Tools (With the exception of large- Scale Stationary Industrial Tools)	
	Drills	EETW1
	Saws	EETW2
	Sewing Machines	EETW3
	Equipment for turning, milling, sanding, grinding, sawing, cutting, shearing, drilling, making holes, punching, folding, bending or similar processing of wood, metal and other materials	EETW4
	Tools for riveting, nailing or screwing or removing rivets, nails, screws or similar uses	EETW5
	Tools for welding, soldering, or similar use	EETW6
	Equipment for spraying, spreading, dispersing or other treatment of liquid or gaseous substance by other means	EETW7
	Tools for mowing or other gardening activities	EETW8

(v)	Toys, Leisure and Sports Equipment	
	Electrical trains or car racing sets	TLSEW1
	Hand-held video games consoles	TLSEW2
	Video games	TLSEW3
	Computers for biking, diving, running, rowing, etc.	TLSEW4
	Sports equipment with electric or electronic components	TLSEW5
	Coin slot machines	TLSEW6
(vi)	Medical Devices (With the Exception of All Implanted and Infected Products)	
	Radiotherapy equipment and accessories	MDW1
	Cardiology equipment and accessories	MDW2
	Dialysis equipment and accessories	MDW3
	Pulmonary ventilators and accessories	MDW4
	Nuclear Medicine Equipment and accessories	MDW5
	Laboratory equipment for in vitro diagnosis and accessories	MDW6
	Analysers and accessories	MDW7
	Magnetic Resonance Imaging (MRI), Positron Emission Tomography (PET) Scanner, Computed Tomography (CT) Scanner, & Ultrasound Equipment along with accessories	MDW8
	Fertilization tests equipment and accessories	MDW9
Other electric appliances/equipment/kits used for preventing, screening, detecting, monitoring, evaluating, reviewing, examining, investigating, probing, treating illness sickness, disease, disorder, affliction, infection, injury, trauma, abuse or disability including the Mobiles, Tablets or any other device with the features having the potential of sex selection and their accessories	MDW10	
(vii)	Laboratory Instruments	
	Gas analyser	LIW1
	Equipment having electrical and electronic components	LIW2

SCHEDULE - II

[See rules 16(3), 16(4), 16(13)]

Applications, which are exempted from the requirements of sub-rule (1) of rule 16	
Sl. No.	Substance
1.	Mercury in single capped (compact) fluorescent lamps not exceeding (per burner):
(a)	for general lighting purposes <30 W : 2.5 mg
(b)	for general lighting purposes \geq 30 W and <50 W : 3.5mg
(c)	for general lighting purposes \geq 50 W and <150 W : 5mg
(d)	for general lighting purposes \geq 150 W : 15 mg
(e)	for general lighting purposes with circular or square structural shape and tubediameter \leq 17 mm : 7mg
(f)	for special purposes:5 mg
2.(a)	Mercury in double-capped linear fluorescent lamps for general lighting purposes not exceeding (per lamp):
(1)	Tri-band phosphor with normal life time and a tube diameter < 9mm (e.g.T2): 4mg
(2)	Tri-band phosphor with normal life time and a tube diameter \geq 9 mm and \leq 17 mm (e.g. T5): 3 mg

(3)	Tri- band phosphor with normal life time and a tube diameter >17 mm and ≤ 28 mm(e.g. T8): 3.5 mg
(4)	Tri-band phosphor with normal life time and a tube diameter >28 mm (e.g. T12):3.5 mg
(5)	Tri-band phosphor with long life time (≥25000 h):5mg
2.(b)	Mercury in other fluorescent lamps not exceeding(per lamp):
(1)	Linear halophosphate lamps with tube >28 mm (e.g. T 10 and T12):10 mg
(2)	Non-linear halophosphate lamps(all diameters):15mg
(3)	Non-linear tri-band phosphor lamps with tube diameter >17 mm(e.g.T9):15 mg
(4)	Lamps for other general lighting and special purposes (e.g. inductionlamps):15mg
3.	Mercury in cold cathode fluorescent lamps and external electrode fluorescent lamps (CCFL and EEFL)for special purposes not exceeding (per lamp):
(a)	Short length(≤ 500 mm):3.5mg
(b)	Medium length(>500 mm and≤1500 mm): 5mg
(c)	Long length(>1500 mm): 13mg
4.(a)	Mercury in other low pressure discharge lamps (per lamp): 15mg
(b)	Mercury in High Pressure Sodium (vapour) lamps for general lighting purposes not exceeding (per burner)in lamps with improved colour renderingindex Ra>60:
(b)-I	P ≤155 W : 30 mg
(b)-II	155 W < P ≤405 W : 40 mg
(b)-III	P >405 W: 40 mg
(c)	Mercury in other High Pressure Sodium (vapour) lamps for general lighting purposes not exceeding (per burner):
(c)-I	P≤155 W:25mg
(c)-II	155 W < P ≤ 405 W:30 mg
(c)-III	P >405 W:40 mg
(d)	Mercury in High Pressure Mercury (vapour) lamps (HPMV)
(e)	Mercury in metal halide lamps (MH)
(f)	Mercury in other discharge lamps for special purposes not specifically mentioned in this Schedule
5.(a)	Lead in glass of cathode ray tubes
(b)	Lead in glass of fluorescent tubes not exceeding 0.2% by weight
6.(a)	Lead as an alloying element in steel for machining purposes and in galvanized steel containing up to 0.35% lead by weight
(b)	Lead as an alloying element in aluminium containing up to 0.4% lead byweight
(c)	Copper alloy containing up to 4% lead by weight
7.(a)	Lead in high melting temperature type solders (i.e. lead-based alloys containing 85% by weight or more lead)
(b)	Lead in solders for servers, storage and storage array systems, network infrastructure equipment for switching, signalling, transmission, and network management for telecommunications
(c)	Electrical and electronic components containing lead in a glass or ceramic other than dielectric ceramic in capacitors, e.g. piezoelectronic devices, or in a glass or ceramic matrix compound.
(d)	Lead in dielectric ceramic in capacitors for a rated voltage of 125 V AC or 250 V DC or higher

(e)	Lead in dielectric ceramic in capacitors for a rated voltage of less than 125V AC or 250 V DC
8.(a)	Cadmium and its compounds in one shot pellet type thermal cut-offs
(b)	Cadmium and its compounds in electrical contracts
9.	Hexavalent chromium as an anticorrosion agent of the carbon steel cooling system in absorption refrigerators up to 0.75% by weight in the cooling solution
(a)	Lead in bearing shells and bushes for refrigerant-containing compressors for heating, ventilation, air conditioning and refrigeration (HVACR) application.
10.(a)	Lead used in C-press compliant pin connector systems
(b)	Lead used in other than C-press compliant pin connector systems
11.	Lead as a coating material for the thermal conduction module C- ring
12.(a)	Lead in white glasses used for optical applications
(b)	Cadmium and lead in filter glasses and glasses used for reflectance standards.
13.	Lead in solders consisting of more than two elements for the connection between the pins and the package of microprocessors with a lead content of more than 80% and less than 85% by weight
14.	Lead in solders to complete a viable electrical connection between semiconductor die and carrier within integrated circuit flip chip packages.
15.	Lead in linear incandescent lamps with silicate coated tubes
16.	Lead halide as radiant agent in high intensity discharge (HID) lamps used for professional reprography applications.
17.(a)	Lead as activator in the fluorescent powder (1% lead by weight or less) of discharge lamps when used as specialty lamps for diazoprinting reprography, lithography, insect traps, photochemical and curing processes containing phosphors such as SMS ((Sr, Ba) ₂ Mg Si ₂ O ₇ :Pb)
(b)	Lead as activator in the fluorescent powder (1% lead by weight or less) of discharge lamps when used as sun tanning lamps containing phosphors such as BSP (Ba Si ₂ O ₅ :Pb)
18.	Lead with PbBiSn-Hg and PbInSn-Hg in specific compositions as main amalgam and with PbSn-Hg as auxiliary amalgam in very compact energy saving lamps (ESL)
19.	Lead oxide in glass used for bonding front and rear substrates of flat fluorescent lamps used for Liquid Crystal Displays (LCDs)
20.	Lead and cadmium in printing inks for the application of enamels on glasses, such as borosilicate and soda lime glasses
21.	Lead in finishes of fine pitch components other than connectors with a pitch of 0.65 mm and less
22.	Lead in solders for the soldering to machine through hole discoidal and planar array ceramic multilayer capacitors
23.	Lead oxide in surface conduction electron emitter displays (SED) used in structural elements, notably in the seal frit and frit ring.
24.	Lead oxide in the glass envelope of black light blue lamps
25.	Lead alloys as solder for transducers used in high-powered (designated to operate for several hours at acoustic power levels of 125 dB SPL and above) loudspeakers
26.	Lead bound in crystal glass
27.	Cadmium alloys as electrical/mechanical solder joints to electrical conductors located directly on the voice coil in transducers used in high-powered loudspeakers with sound pressure levels of 100 dB(A) and more

28.	Lead in soldering materials in mercury free flat fluorescent lamps (which e.g. are used for liquid crystal displays, design or industrial lighting)
29.	Lead oxide in seal frit used for making window assemblies for Argon and Krypton laser tubes
30.	Lead in solders for the soldering of thin copper wires of 100 µm diameter and less in power transformers
31.	Lead in cermet-based trimmer potentiometer elements
32.	Mercury used as a cathode sputtering inhibitor in DC plasma displays with a content up to 30 mg per display
33.	Lead in the plating layer of high voltage diodes on the basis of a zinc borate glass body
34.	Cadmium and cadmium oxide in thick film pastes used on aluminium bonded beryllium oxide
35.	Cadmium in color converting II-VI LEDs (<10 µg Cd per mm ² of light-emitting area) for use in solid state illumination or display systems.

SCHEDULE - III

[See rules 3(m), 6(2), 13(1), 13(2)]

Sl. No.	Year (Y)	E-Waste Recycling Target (by weight)
1.	2023 -2024	60% of the quantity of an EEE placed in the market in year Y-X, where 'X' is the average life of that product
2.	2024 -2025	60% of the quantity of an EEE placed in the market in year Y-X, where 'X' is the average life of that product
3.	2025 -2026	70% of the quantity of an EEE placed in the market in year Y-X, where 'X' is the average life of that product
4.	2026-2027	70% of the quantity of an EEE placed in the market in year Y-X, where 'X' is the average life of that product
5.	2027-2028	80% of the quantity of an EEE placed in the market in year Y-X, where 'X' is the average life of that product
6.	2028-2029 onwards	80% of the quantity of an EEE placed in the market in year Y-X, where 'X' is the average life of that product

Note: (1) E-waste recycling target shall be reviewed and may be increased after the end of year 2028-2029.

(2) The importers of used electrical and electronic equipment shall have 100% extended producer responsibility obligation for the imported material after end of life, if not re-exported.

(3) E-Waste recycling targets shall not be applicable for waste generated from solar photovoltaic modules or panels or cells.

SCHEDULE - IV

[See rules 3(m), 6(2), 13(1), 13(2)]

Extended Producer Responsibility targets for producers, who have started sales operations recently, i.e. number of years of sales operations is less than average life of their products mentioned in the guidelines issued by the Central Pollution Control Board from time to time.

Sl. No.	Year	E-Waste Recycling Target (by weight)
1.	2023-2024	15% of the sales figure of financial year 2021-22
2.	2024-2025	20% of the sales figure of financial year 2022-23
3.	2025-2026 onwards	20% of the sales figure of the financial year two years back

Note: (1) Once the number of years of sales operation equals the average life of their product mentioned in the guidelines issued by Central Pollution Control Board, their extended producer responsibility obligation shall be as per Schedule-III.

(2) E-Waste recycling targets shall not be applicable for waste generated from solar photo-voltaic modules or panels or cells.

SCHEDULE - V

[See rule (17)]

LIST OF AUTHORITIES AND COPRRERSponding DUTIES

Sl. No.	AUTHORITY	COPRRERSponding DUTIES
1.	Central Pollution Control Board	<ol style="list-style-type: none"> (1) Operation and maintenance of Extended Producer Responsibility Portal and monitoring of Extended Producer Responsibility compliance. (2) Coordination with State Pollution Control Boards (3) Prepare and issue guidelines and Standard Operating procedures for collection, storage, transportation, segregation, refurbishment, dismantling, recycling and disposal of e-waste under these rules from time to time, and also issue necessary Forms/ Returns for implementation of these rules. (4) Conduct random check for ascertaining compliance of the e-waste rules and may take help of Customs/State Government or any other agency (ies). (5) Documentation, compilation of data on e-waste and uploading on websites of Central Pollution Control Board. (6) Actions against violation of these rules. (7) Conducting training programmes to develop capacity including State Pollution Control Boards and Urban Local Bodies officials. (8) Conducting awareness programmes on e-waste management, RE/CE label, legislation to make consumers responsible towards product usage and safe disposal. (9) Integrate all stakeholders with the centralized digital system. (10) Submit Annual Report to the Ministry. (11) Enforcement of provisions regarding reduction in use of hazardous substances in manufacture of electrical and electronic equipment. (12) Interaction with IT industry for reducing hazardous substances. (13) Set and revise targets for compliance to the reduction in use of hazardous substance in manufacture of electrical and electronic equipment from time to time. (14) Ensure RoHS compliance and its certifications through a recognized lab and its mandatory checks. (15) Any other function delegated by the Ministry under these rules from time to time.
2.	State Pollution Control Boards or Pollution Control Committees of Union territories	<ol style="list-style-type: none"> (1) Inventorisation of e-waste. (2) Monitoring and compliance of Extended Producer Responsibility as directed by Central Pollution Control Board. (3) Conduct random inspection of recycler and refurbisher and monitoring recycling capacity utilization.

		(4) Implementation of programmes to encourage environmentally sound recycling. (5) Any other function delegated by the Ministry/ Central Pollution Control Board under these rules.
3.	Responsibilities of Local Bodies (Urban and Rural).	(1) To ensure that e-waste if found to be mixed with Municipal Solid Waste is properly segregated, collected and is channelised to registered recycler or refurbisher. (2) To ensure that e-waste pertaining to orphan products is collected and channelized to registered recycler or refurbisher. (3) To facilitate setting up e-waste collection, segregation and disposal systems. (4) Conducting training sessions to develop capacities of the urban and rural local bodies.
4.	Responsibilities of Port authority under Indian Ports Act, 1908 (15 of 1908) and Customs Authority under the Customs Act, 1962 (52 of 1962).	(1) Verify the import or export with respect to Extended Producer Responsibility under these rules. (2) Inform Central Pollution Control Board of any illegal traffic for necessary action. (3) Take action against importer for violations under the Indian Ports Act, 1908 or the Customs Act, 1962.
5.	Responsibilities of Bureau of Indian Standards/ Ministry of Electronics and Information Technology	To issue standards for refurbished products. Bureau of Indian Standards/ Ministry of Electronics and Information Technology shall also develop guidelines for refurbishers with respect to Compulsory Registration Scheme.

[F. No. 12/136/2021-HSMD]

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No. HSPCB/HWM/2020/ 10-21
To

Dated: 27-01-2020

All Regional Officers
Haryana State Pollution Control Board

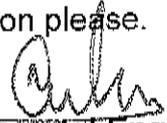
Subject:- Order dated 12.02.2019 in the matter of O.A.No.512 of 2018 titled as Shailesh Singh Vs State of U.P. & Ors.

Please refer to the subject noted above.

Please find enclosed herewith a copy of order from the Government of Haryana, Environment Department in the matter of O.A.No.512 of 2018 titled as Shailesh Singh Vs State of U.P. & Ors., regarding formulation of district level committee.

Submitted for information and further necessary action please.

DA/As above


Sr.Environmental Engineer (HQ)
For HSPCB

d/c

Government of Haryana
Environment Department

Order

Whereas, the Hon'ble National Green Tribunal issued order dt.10.08.2018 & 12.02.2019 in the matter of OA No. 512 of 2018 titled as Shailesh Singh Vs State of U.P & Ors. and issued directions to MoEF and CPCB to prepare an action plan for enforcement of the e-waste management rules. Accordingly the CPCB has submitted the proposed action plan. As per point 8 (h) of his proposed action plan it is stated that

" Governance framework for monitoring compliance

Monitoring to be ensure at city/district and States levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated

Therefore, in compliance of the order dated 12.02.2019, the District level Committee is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Deputy Commissioner , Haryana	Chairperson (Nodal Officer)
2	CMD, Commissioners Municipal Corporation/ of the concerned Distt.	Member
3	District Officer of information Technology Electronics and Communication Department	Member
4	General Manager , District Industry Centre	Member
5	Regional Officer of HSPCB having jurisdiction over the Distt.	Member

Dated Panchkula, the
19.11.2019.

Dheera Khandelwal
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to All Deputy Commissioners, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director General, Electronics and Information Technology Department, Haryana, Chandigarh with the request to convey the above said order to all District Officer of Information Technology, Electronics and Communication Department, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director Urban Local Bodies, Department, Haryana, Panchkula with the request to convey the above said order to all CMD/Commissioner, Municipal Corporation/Committee/Council, Haryana for further necessary action.

Kamal Dew

Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director, Industries, Department, Haryana-cum-General Manager with the request to convey the above said order to all the District Industry Centre, Haryana for further necessary action.

Kamal Dew

Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

See (ng)

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Chairman, HSPCB, C-11, Sector-6, Panchkula with the request to convey the above said order to all Regional Officer of Haryana State Pollution Control Board for further necessary action.

Kamal Dew

Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

- A copy is forwarded to the following for information and further necessary action:
1. P.A to Member Secretary, Haryana State Pollution control Board
 2. P.A to Chairman, HSPCB.

Kamal Dew

Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

STEP 1: Identification of Producers who have not obtained EPR Authorization

Financial Year	2023-24
Quarter for selected financial year	January - March 2024 (4th quarter)
Name of SPCB/PCC	Haryana State Pollution Control Board
Submission Date *	
Activity	Status of Implementation
1. Market survey for identification of brands/producers who have not obtain EPRA (Visiting Officer to take information about Producers from product or retailer)	The Directions have already been issued to the Field Officers to ensure the same by conducting inspection of dismantler/recycler.
2. Issuance of public notice in local language and English	Yes
3. Identification through State GST Council. The Visiting officials of SPCBs/PCCs to request for details of good provided while seeking GST (Identification based on Schedule-1)	Under Process
4. Whether identified producers who have not obtained EPR Authorisation and found selling in the state based on information obtained through S.No.1 to 3	The Board published the said matter in National newspapers regarding awareness of Producers to obtain EPR Authorization from CPCB. However, at present no such violation has been noted by Field Officer and in case violation found, action will be initiated as per relevant act/rule of E-waste. All Regional Officers were asked vide this office letter No. 240730 dated 12.01.2024 to do physical verification either by Regional officer or through the Field Officers as prescribed in the format by CPCB after downloading the list of Producers from E-waste EPR portal. Further, all ROs were also asked to submit the ATR.

PHYSICAL VERIFICATION OF E-WASTE DISMANTLER/RECYCLER

Select financial year *	Select quarter for selected financial year	Name of SPCB/PCC *	Date of Inspection *	S.no	Name of Dismantler/recycler	Activity	Status of Functionality	Annual Authorized Capacity (MTPA) .	Verification of Record keeping w.r.t. e-waste processed	Status of compliance in terms of adequacy available area as per checklist	Status of compliance in terms of adequacy of facilities and protocol followed as per guidelines .	Status of compliance in terms of installation of pollution control devices(APCD) as per CPCB's	Whether action has been taken against Non Complying Unit by SPCB/PCC	Total Quantity of E-Waste collected in the given Quarter (MT)(Item Code wise details to be provided)
2023-24	4th Quarter (January - March 2024)	HSPCB	21.03.2024	1	M/s Exigo Recycling (P) Ltd., barsat Road, Panipat	Recycler	operating	18000	Complying	Complying	Complying	Complying	NA	298.149
			21.03.2024	2	Adinath Recyclotronix (P) Ltd., HSIIDC, Panipat Refinery Road, Panipat	Recycler	operating	1080	Complying	Complying	Complying	Complying	NA	870
	GRS		05.04.2024	3	EARTH SENSE RECYCLE PVT LTD, Plot No. 100, Sector - 5, IMT Manesar, Gurgaon	Dismantler	operating	2160	Complying	Complying	Complying	Complying	NA	12
			05.04.2024	4	Deshwal Waste Management Pvt Ltd, plot No-15, Sec-5, IMT Manesar, Gurugram, Haryana	Recycler	operating	6800	Complying	Complying	Complying	Complying	NA	320
			08.04.2024	5	Nirvana Recycling Pvt. Ltd., Udyog Vihar Phase-VI, Sector-37, Gurugram	Recycler	operating	6030	Complying	Complying	Complying	Complying	NA	114.02076
			08.04.2024	6	Green Vortex Waste Management Pvt LtdPlot No 177, Sector 7, IMT Manesar	Dismantler	Closed	1200	Non-complying	Non-complying	Non-complying	Non-complying	NA	91.5
			08.04.2024	7	SMS ENTERPRISES, Plot No. 544- D, Third Floor, Sector -37, Pace City, II, Gurgaon	Dismantler	operating	350	Non-complying	Complying	Complying	Complying	No action required at this stage.	6.89
			05.04.2024	8	Apicem Recyclers Pvt. Ltd., Plot No-306, Sector-6, IMT Manesar, Gurugram	Dismantler	operating	1610	Complying	Complying	Complying	Complying	No action required at this stage.	Not processed anything in this quarter
			05.04.2024	9	Apicem Recyclers Pvt. Ltd., Plot No-359, Sector-8, IMT Manesar, Gurugram	Dismantler	operating	510	Complying	Complying	Complying	Complying	No action required at this stage.	Not processed anything after lockdown
			05.04.2024	10	KM Global E-Waste Private Limited, Ground Floor, Plot No-359, Sector-8, IMT Manesar	Dismantler	Closed	510	Non-complying	Complying	Complying	Complying	NA	6.216
			08.04.2024	11	3 R Recycler, Plot No-392, Sector-8, IMT Manesar, Gurugram	Recycler	operating	2994	Complying	Complying	Complying	Complying	No action required at this stage.	8.515
			08.04.2024	12	Curearth India E-waste Recycler, plot No-22, Sec-8, IMT Manesar, Gurgaon, Haryana	Dismantler	operating	510	Complying	Complying	Complying	Complying	No action required at this stage.	16.8
			08.04.2024	13	Pegasus Waste Management Pvt. Ltd., Village-Bhora Kalan, Gurugram	Recycler	operating	13134	Complying	Complying	Complying	Complying	No action required at this stage.	1299.08

			08.04.2024	14	Ecoverva E-waste Recycling Private Limited, PLOT NO 350 BLOCK C VILLAGE PATHRERI	Recycler	operating	7000	Complying	Complying	Complying	Complying	No action required at this stage.	1187.9
			08.04.2024	15	3 R Zero Waste Pvt. Ltd., Plot No.-62, Sector-8, IMT Manesar, Gurugram	Dismantler	operating	500	Complying	Complying	Complying	Complying	No action required at this stage.	8.2915
	FR		30.03.2024	16	M/s Namu E-waste management Ltd.	Recycler	Working	5110	Yes	7110 meter square	CPCB Guidelines	Upto date	No	684
	SNP		16.02.2024	17	M/s Tes Amm (India) Pvt. Ltd., Village Wazidpur Saboli, Distt. Sonapat	Dismantler	Operational	4562.5	Complying	Complying	Complying	Complying	NA	Not submitted
			16.02.2024	18	M/s Bluenvir, 81, HSIIDC, Rai, Distt. Sonipat	Dismantler	Operational	1825	Complying	Complying	Complying	Complying	NA	13.0451
			16.02.2024	19	M/s Doline Informatics Pvt. Ltd., Plot No. 302, Ph-V, HSIIDC, Indl. Estate, Rai, Distt. Sonipat	Dismantler	Operational	1825	Complying	Complying	Complying	Complying	NA	2.236
			16.02.2024	20	M/s RBH E-Waste Recycle Hub Pvt. Ltd. (old name M/s Satellite Vision India), Plot No. 130, HSIIDC, Rai, Distt. Sonipat	Recycler and Dismantler	Operational	912.5	Complying	Complying	Complying	Complying	NA	23.2923
			17.02.2024	21	M/s Global Waste Solution, Village Ram Nagar, Tehsil Ganaur, Distt. Sonipat	Recycler and Dismantler	Operational	8395	Complying	Complying	Complying	Complying	NA	295.0495
			17.02.2024	22	M/s Global Waste Solution Unit-II, Village Dhaturi Tehsil Ganaur, Distt. Sonipat	Recycler and Dismantler	Operational	5196.667	Complying	Complying	Complying	Complying	NA	235.04
			16.02.2024	23	M/s Polar Electronics Pvt Ltd Plot No 15, Phase-I, HSIIDC Rai, Sonipat	Dismantler	Operational	630.75	Complying	Complying	Complying	Complying	NA	18.943
			15.03.2024	24	M/s A to Z E-waste Solutions, Plot no. 66, Pargiti Vihar, Industrial Area sector-59	Dismantler	operating	182.5	Complying	Complying	Complying	Complying	NA	10.9821
			13.03.2024	25	M/s CLG Projects LLP., Plot No. 75-76, Sector-59, Pragati Vihar, Ballabhgarh, Faridabad	Dismantler	operating	450	Complying	Complying	Complying	Complying	NA	41.32
			15.03.2024	26	M/s Endeavor Re-processor and Recyclers India, Plot no. 323, Sec-24, industrial Area, Faridabad	Dismantler	Found closed	365	-	-	-	-	NA	1.511
			13.03.2024	27	M/s Naturevolt Recyclers India Pvt. Ltd., Plot No. 323, Part-4, Industrial Area, Sector-24, Faridabad	Dismantler	operating	216	Complying	Complying	Complying	Complying	NA	67.976

			14.03.2024	28	AV Green Solutions Pvt. Ltd., Plot No. 274, Sector-24, Industrial Area, Faridabad	Dismantler	operating	1338	Complying	Complying	Complying	Complying	NA	38.94
			14.03.2024	29	M/s Om Industries (E waste Division), Plot No. 143, First Floor & Second Flor, Sector-25, Faridabad	Dismantler	operating	1	Complying	Complying	Complying	Complying	NA	Nil
			14.03.2024	30	M/s Re Chakra Waste Management LLP, Plot No - 18, Sector-6, Faridabad	Recycler	operating	7800	Complying	Complying	Complying	Complying	NA	1185.75
			7/26/1903	31	M/s Universal Power Solutions Unit-II, Khewat No. 120/113, Khatoni No. 148, Kh. No. 15, Killa No. 6/2/2 (3-10) and Khewat Khata no. 126/119, Khatoni No. 154, Kh. No. 15, Killa No. 15/1/1 (3-13), Vill Heerapur, Sub-Tehsil-Mohna, Ballabgarh, Faridabad	Dismantler	operating	1500	Complying	Complying	Complying	Complying	NA	115.45
	GRN		Not mentioned	32	M/s Green PC World Pvt. Ltd. Plot No. 14 Pace City 1 Sec 37 Gurugram Haryana	Dismantler/Refurbisher	operating	2 MT/Day for refurbisher 1 MT/Day for Dismantler	Complying	Complying	Complying	Complying	NA	26.098
	PKL		05.01.2024	33	Mittal Battery, plot No. 349, Indl-Area, Ph-1, Panchkula.	Dismantler	operating	3600	Complying	Complying	Complying	Complying	NA	3.75
	Nuh		Not mentioned	34	E-waste Recycler India Pvt. Ltd., Shed No. 15, Roz ka Meo, Indl. Area, Nuh	Dismantler/Recycler	operating	2.2	Complying	Complying	Complying	Complying	NA	0.751
			13.02.2024	35	M/s Shunty Disposal Store, Manmohan Nagar, G.T Road, Ambala city	Dismantler	operating	300	Complying	Complying	Complying	Complying	NA	12
			Not mentioned	36	M/s Thapar Disposal Industries, 902, A/5/6 CharaMandi Road, Ambala City	Dismantler	operating	821.25	Complying	Complying	Complying	Complying	NA	112.1
	Rohtak		20.02.2024	37	M/s Earth Waste Mangement Pvt. Ltd., Vill. Ismaila, Rohtak	Dismantler	Runing & Complying	600	Complying	Complying	Complying	Complying	NA	6.79 MT CPU 1518 PCS Monitor 1239 PCS Keyboard 2300 PCS TV 16 PCS
			20.02.2024	38	Endeavor Recyclers India Pvt. Ltd., Village HassanGarh, Rohtak	Recycler	Runing & Complying	28350	Complying	Complying	Complying	Complying	NA	2831.946
			20.02.2024	39	M/s Giriraj Metal, Plot No. 39, HSIIDC, Rohtak	Dismantler	Runing & Complying	2200	Unit is lying temporary closed					
	BDH		Not inspected	40	M/s Renu Recycling Company, Plot No. 1257, MIE-B, Bahadurgarh	Dismantler	Runing & Complying	2550	Complying	Complying	Complying	Complying	NA	0.164

	KAR	Not mentioned		41	1. Exigo Recycling (P) Ltd., Barsat Road, Karnal. 2. GAUVINS GREEN MANAGEMENT PVT LTD Village Harsinghpura, Karnal.	Recycler	operating	833500	Complying	Complying	Complying	Complying	NA	2423.46
			31.03.2024	42	M/s Namu EWaste Management Ltd., K.No.-24, Mustil No.- 06, Milestone 54, Main Mathura Road, District Palwal Haryana, 121102, Palwal.	Dismantler	operating	15900	Yes	16010 meter square	CPCB Guidelines	Upto date	No	1219

18	Ecoverva E-waste Recycling Private Limited, Plot No-B-124, Pioneer Industrial Park, Pathredi, Bilaspur, Gurugram, Haryana	Altech Appliance Private Limited , Cars24 services Pvt. Ltd., Frigoglass India Pvt. Ltd., Haier Appliance India Pvt. Ltd., Rishu Enterprises, Janvi Enterprises, Delhivery Limited, Konika Minolta Solutions India Pvt. Ltd., Kousic Enterprises, Havells India Limited, Maruti Suzuki Toyotsu India Pvt Ltd., Targray India Private Limited, Micromax Informatics Limited, Pankaj Enterprises, Philips Domestic Appliance, Sexo Group India Private Limited, Zebronics India Pvt Ltd	Bulk Consumer/ others	0	5.66	16.078	222.83	3.17	14.96	0.65	0.76	54.86	9.17	3.19	5.85	0.455	0.98	0	0	0	0	0	0	0	0	
19	3 R Zero Waste Pvt. Ltd., Plot No.-62, Sector-8, IMT Manesar, Gurugram	TPSC - GREATAR NOIDA	Producer	0	0.1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		ASHOKA BUILDCON LTD	Producer	0	0.345	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		SAAHAS NGO	Producer	0	0.235	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		PALAM VIHAR RWA	Producer	0	0.034	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		DIRISTI	Producer	0	0.023	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		ARMOR	Producer	0	0.1525	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		MITSUBISHI	Producer	0	1.291	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		REIZ	Producer	0	0.08	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		MITSUBISHI	Producer	0	2.17	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		S.T CHAITANYA SCHOOL	Producer	0	0.201	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		MITSUBISHI	Bulk Consumer	0	0.458	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		PARSVNATH EXOTICA	Bulk Consumer	0	0.058	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		DRISHTI	Bulk Consumer	0	0.028	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		INTIMETEC VISIONSOFT	Bulk Consumer	0	0.056	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		TSL	Bulk Consumer	0	0.271	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		ARAMCO ASIA INDIA	Bulk Consumer	0	0.535	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		SARVODAYA	Bulk Consumer	0	0.384	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		ELECTROSPARK	Bulk Consumer	0	0.163	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		APPLE FARIDABAD	Bulk Consumer	0	0.041	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		TPSC - GREATAR NOIDA	Bulk Consumer	0	0.476	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		MITSUBISHI	Bulk Consumer	0	1.19	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
20	M/s Shunty Disposal Store, Manmohan Nagar, G.T Road, Ambala city	M/s Indian Oil Panipat	Producer	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
		Power Grid Jammu	Producer	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	
21	M/s Thapar Disposal Industries, 902, A/5/6 CharaMandi Road, Ambala City			0	0	0	0	0	0.045	0	0	0	0	0	0.005	0	0	0	0	0	0	49.135	0	0	0	10.7
22	M/s A to Z E-waste Solutions, Plot no. 66, Pargiti Vihar, Industrial Area, sector-59, Ballabgarh	Others	Bulk Consumer	0	1.75942	0	0	0	0.4441	0.022	0	0	0	0	0	0	2.023	0	0	0	0	0	0	0	0	

34	M/s Namu EWaste Management Ltd., K.No.-24, Mustil No.- 06, Milestone 54, Main Mathura Road, District Palwal Haryana, 121102, Palwal.			9.865	0	11.773	0	0	0	0	0	0	0	0	0	0	0.685	73.738	0	0	0	0	0	0	0
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STEP-3

Verification of systems provided by producers for collection and channelization of e-waste (Verification of collection centers/points)

Select financial year *	Select quarter for selected financial year	Name of SPCB/PCC *	Date of Inspection *	Name of producer *	Name of Collection centre *	Address of Collection Center *	Name of the Contract Person *	Contact number of collection centre *	status of compliance w.r.t. Display of information at collection center/point *	Status of compliance w.r.t. Operation & Awareness at collection center/point *	Status of compliance w.r.t. Record Keeping at collection center/point *	Status of compliance w.r.t. Available Facilities at Collection center/point *	Remarks if any
2023-24	4th Quarter (January - March, 2024)	HSPCB	21.03.2024	1. CANON INDIA PVT. LTD 2. HAIER APPLIANCES INDIA PVT. LTD. 3. IFB Industries Ltd.	Exigo Recycling (P) Ltd.,	Barsat Road, Panipat	Mr. Sachin Bajaj	9996106300	Complying	Complying	Complying	Complying	-
			21.03.2024	1. Blue Star Ltd. 2. Voltbek Home Appliances Pvt. Ltd	Adinath Recyclotronix (P) Ltd.,	Plot # 361, Industrial Estate HSIIDC, Panipat, Haryana 132103	Priyankar Jain	9896992399	Complying	Complying	Complying	Complying	-
			05.04.2024	Carrier Air-conditioning & Refrigeration Limited, NH-8, Gurugram	Carrier Air-conditioning & Refrigeration Limited, NH-8, Gurugram	Kherki Daula Post, Narsignpur, Gurugram	Mr. Kapil	981860056	Complying	Complying	Complying	Complying	-
			05.04.2024	Johnson Matthey India Private Limited	Johnson Matthey India Private Limited	Plot No: 100, Sector-V, IMT Manesar, Gurugram.	Mr. Jackson	8800470033	Complying	Complying	Complying	Complying	-
			2023	M/s Whirlpool of India Pvt. Ltd., 28-29, NIT, Faridabad	1. M/s S. B. Movers P. Ltd., 44 KM Stone, Vill-Softa, Mathura Road, Palwal 2. M/s Palwal (NH-2) Shed No. A, Village-Mitrol, Tehsil-Hodal, Distt. Palwal	1. M/s S. B. Movers P. Ltd., 44 KM Stone, Vill-Softa, Mathura Road, Palwal 2. M/s Palwal (NH-2) Shed No. A, Village-Mitrol, Tehsil-Hodal, Distt. Palwal	Sh. Ankit Bansal	8800244195	Complying	Complying	Complying	Complying	-

			30.03.2024	Toyota	M/s Namu E-waste Management Ltd.	14/1, Mathura Road	Sh. Akshay Jain	9899941222	Complying	Complying	Complying	Complying	-
			05.01.2024	M/s BHARAT ELECTRONICS LTD., IND. AREA, 405 PH-III, PKL.	M/s BHARAT ELECTRONICS LTD., IND. AREA, 405 PH-III, PKL.	IND. AREA, 405 PH-III, PKL.	Ms. Radha Ailawadi	0172-2521274	Complying	Complying	Complying	Complying	-

STEP 4: Steps taken by State Government for Improvisation/ Strengthening of E-Waste Management

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Name of SPCB/PCC *	Haryana State Pollution Control Board	
Select Financial year *	2023-24	
Select Quarter for selected financial year *	January - March, 2024 (4th quarter)	
Submission date *		
S.No. Challenges/Activities	Action	Status of Implementation
1. Checking of informal trading, dismantling and recycling of waste.	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	Directions have already been issued to all Regional Officers at Field to Comply the same. However, at present no such violation has been noted by Field Officer and in case violation found, action will be initiated as per relevant act/rule of E-waste.
2. Facilitate collection and disposal of e-waste	State Government to formulate mechanism for collection and for incentivizing setting up of recycling facilities.	In the state there are 42 Nos. of Dismantlers, recyclers & refurbisher for collection and disposal of e-waste, out of which 41 Nos. of units are in operation and 01 unit is lying closed and show cause notice under E-waste rules is being issued by Regional Officer in view of non-compliance of units.
3. Governance framework for monitoring compliance	Monitoring to be ensured at city/district and state levels for which nodal officers(state environment secretary,district collector, CMD/Commissioners) to be Designated. Time Frame- Threee(3) Months	The state level and district level committee is constituted by Government of Haryana (Environment Department) vide Endst.No.16/19/2019-3Env dated 27.11.2019. and and Regional Officers at Field are directed to co-ordinate with the team and submit ATR time to time.
4. Capacity building at district/state/CPCB level	Special workshops to educate functionaries in government/NGOs be run over one year.	The Federation of Indian Chamber of Commerce and Industry (FICC) has been requested to organize the workshop on e-waste management in the state vide this letter No.7168 dated 10.09.2019. and again letter no.444 dated 02.03.2020.
5. IEC plan be firmed up and executed	State Government to firm up IEC plan for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame- Three (3) months. The IEC Plan to be executed over one year.	The E-waste Management Rules has been revised in 2022. Accordingly, the preparation of E-Waste Policy for the state of Haryana is under process.
6. Strengthen system of enforcement	Quarterly review of violation and enforcement action at city/district/state level and quarterly reports to be filed with CPCB.	Currently Regional Offices are reviewing violations on periodic basis for dismantlers and recyclers. Post inventorisation and appointment of third-party agency, this activity shall be carried for all generators/producers (e-waste) on a periodic basis.

Identification of hotspots of E-waste and Hazardous Waste dumping sites

1. Sector-18, Gurugram
2. Udyog Vihar (Phase I to V), Gurugram



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbhazardouswaste@gmail.com

HSPCB/HWM/2024/ Dated: 13-05-2024

To

The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi - 110032.

Subject: Regarding Action Taken Report on the directions issued under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness.

Kindly refer to your E-mail dated 19.12.2023 on the subject noted above.

In this connection, I have been directed to enclose herewith Action Taken Report on the directions issued under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness, for your information and necessary action please.

DA/As above

Signed by

Naveen Gulia

Date: 13-05-2024 14:09:56

Sr. Environmental Engineer (HQ)
For Member
Secretary

Action Taken Report on the directions issued under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act,1974, and Air (Prevention and Control of Pollution) Act 1981 for checking Informal E-waste activities, verification of authorized dismantlers/recyclers of E-Waste and drives for mass awareness vide letter no. B-29016/1/(NGT)/22/WM-III Div./4049 dated 06.09.2022

Sr. No.	Direction issued by CPCB	Action Taken
1	To set up robust mechanism of surveillance for addressing the issue of illegal/informal processing of e-waste in their jurisdiction.	The district and state level monitoring committees were constituted vide order no.16/19/2019-3Env dated 27.11.2019 (copy enclosed). Further for the prevention of illegal e-waste burning in NCR districts of Haryana, District level monitoring committees were also constituted vide order 16/2/2024-3Env. Dated 30.01.2024 (copy enclosed).
2	To carry out random inspections for auditing of authorized e-waste dismantling and recycling units as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, HSPCB for assessing the material balance in terms of quantity of e-waste collected, quantity of e-waste dismantled/recycled vis a vis quantity reported so as to ascertain leakage of e-waste to informal sector, for checking quantities of different materials produced such as precious/semi-precious and useful metal from e-waste and co-relating it with GST paid, for checking availability of adequate dismantling and recycling facilities and ensuring capacity in line with guidelines of CPCB. HSPCB to ensure transparency in selection of units for random inspection;	The random inspections have been conducted through mandatory inspection module of HSPCB through the Field Officers. The compliances of E-waste Management Rules are also checked during these inspections.
3	To carry out random monitoring and compliance of EPR Authorization of EPR Authorized Producers selected as per transparent procedure established for such randomized selection of Units approved at the level of Chairman, HSPCB with focus on verification of collection targets	The directions for verification of producers registered at EPR e-waste portal has been conveyed to all Regional Officers were issued by HSPCB vide order dated 12.01.2024. Further, this is a continuous activity and will be done in a timely manner.
4	To implement Action Plan issued in the matter of OA No. 512 of 2018 in Hon'ble NGT (PB) for enforcement of E-Waste (Management) Rules, 2016 with focus on action points related to informal trading, dismantling, and recycling of e-waste, Producer's systems for collection & channelization, quantity of e-waste collected towards fulfillment of collection target and submit reports	The quarterly reports (upto March 2024) of the previous quarters in this matter had been submitted to CPCB. As this is a continuous process, the quarterly reports of the forthcoming quarters will be sent after compilation.

	quarterly on the outcome. Copy of Action Plan is enclosed; and	
5	To carry out awareness programme for the stakeholders as per the provisions of E-Waste (Management) Rules, 2016 and to bring informal sector to formal sector through awareness drives, IEC campaign, print media etc. on regular basis.	The Regional Offices are taking steps in this matter. There are various activities and awareness programmes conducted by HSPCB, HSIIDC, NGOs to spread awareness about e-waste management.

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**Government of Haryana
Environment Department**

Order

Whereas, the Hon'ble National Green Tribunal issued order dt.10.08.2018 & 12.02.2019 in the matter of OA No. 512 of 2018 titled as Shailesh Singh Vs State of U.P & Ors. and issued directions to MoEF and CPCB to prepare an action plan for enforcement of the e-waste management rules. Accordingly the CPCB has submitted the proposed action plan. As per point 8 (h) of his proposed action plan it is stated that

Governance framework for monitoring compliance

Monitoring to be ensure at city/district and States levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated

Therefore, in compliance of the order dated 12.02.2019, the State level Committee is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Administrative Secretary to Govt. Haryana, Environment & Climate Change Department	Chairperson (Nodal Officer)
2	Director, to Govt. Haryana, Urban Local Bodies Department	Member
3	Director, Secretary to Govt. Haryana Industries and Commerce Department	Member
4	MD Hartron, Govt. of Haryana	Member
5	Director, Environment, Department	Member
6	Member Secretary, Haryana State Pollution Control Pollution Board.	Member Secretary

Dated Panchkula, the
19.11. 2019.

Dheera Khandelwal
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy of the above is forwarded to the following for information and further necessary action please.

1. Administrative Secretary to Govt. Haryana, Environment & Climate change Department.
2. Administrative Secretary to Govt. Haryana, Urban Local Bodies Department.
3. Administrative Secretary to Govt. of Haryana, Industries and Commence Department.
4. Administrative Secretary to Govt. of Haryana, Information Technology, Electronics and Communication Department.
5. Chairman, Haryana State Pollution Control Board, Panchkula.
6. Director, Environment & Climate Change, Department, Haryana, Chandigarh.
7. Member Secretary, Haryana State Pollution Control Board, Panchkula.

Kamal Jau
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

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Government of Haryana
Environment Department

Order

Whereas, the Hon'ble National Green Tribunal issued order dt.10.08.2018 & 12.02.2019 in the matter of OA No. 512 of 2018 titled as Shailesh Singh Vs State of U.P & Ors. and issued directions to MoEF and CPCB to prepare an action plan for enforcement of the e-waste management rules. Accordingly the CPCB has submitted the proposed action plan. As per point 8 (h) of his proposed action plan it is stated that

" Governance framework for monitoring compliance

Monitoring to be ensure at city/district and States levels for which nodal officers (State environmental secretary, district collector, CMD/Commissioners) to be designated

Therefore, in compliance of the order dated 12.02.2019, the District level Committee is hereby constituted comprising of the following persons

Sr. No.	Designation of Member	Member
1	Deputy Commissioner , Haryana	Chairperson (Nodal Officer)
2	CMD, Commissioners Municipal Corporation/ of the concerned Distt.	Member
3	District Officer of information Technology Electronics and Communication Department	Member
4	General Manager , District Industry Centre	Member
5	Regional Officer of HSPCB having jurisdiction over the Distt.	Member

Dated Panchkula, the
19.11.2019.

Dheera Khandelwal
Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

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Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to All Deputy Commissioners, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director General, Electronics and Information Technology Department, Haryana, Chandigarh with the request to convey the above said order to all District Officer of Information Technology, Electronics and Communication Department, Haryana for further necessary action.

Kamal Dew
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department,

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director Urban Local Bodies, Department, Haryana, Panchkula with the request to convey the above said order to all CMD/Commissioner, Municipal Corporation/Committee/Council, Haryana for further necessary action.

Kamal Dev
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Director, Industries, Department, Haryana-cum-General Manager with the request to convey the above said order to all the District Industry Centre, Haryana for further necessary action.

Kamal Dev
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

See (ng)

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

A copy is forwarded to Chairman, HSPCB, C-11, Sector-6, Panchkula with the request to convey the above said order to all Regional Officer of Haryana State Pollution Control Board for further necessary action.

Kamal Dev
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

Endst. No. 16/19/2019-3Env

Dated: 27.11.2019

- A copy is forwarded to the following for information and further necessary action:
1. P.A to Member Secretary, Haryana State Pollution control Board
 2. P.A to Chairman, HSPCB.

Kamal Dev
Superintendent, Environment
For Additional Chief Secretary to Govt. Haryana
Environment & Climate Change Department

**ENVIRONMENT & CLIMATE CHANGE DEPARTMENT
GOVERNMENT OF HARYANA**

Order

Whereas, the Hon'ble Supreme Court in W.P. (Civil) No. 13029 of 1985 titled as 'M.C. Mehta Vs U.O.I. & ORS.', while hearing the matter relating to air pollution in Delhi - NCR also dealt with the aspect of burning of e-waste in Delhi / NCR and vide order dated 13.12.2023 has, inter alia, directed the Commission for Air Quality Management to consider the issue of e-waste burning and as to how to implement it so that it does not aggravate the situation at the time of winters. The Hon'ble Supreme Court has also observed the following -

"We do believe that there has to be some judicial monitoring to ensure that we are not again faced with the same scenario next winter. Thus, it may be appropriate to continue to list this matter periodically for a judicial monitoring even though there is CAQM and seeks reports".

Whereas, in view of the observation of Hon'ble Supreme Court, Director (Tech.), Commission for Air Quality Management in National Capital Region and Adjoining Areas vide his letter F. No. A-11015/11/2020/CAQM-CBB/MSW-586 dated 26.12.2023 desired to constitute multi-disciplinary committee/team for each District in the National Capital Region under the overall coordination of Secretary, in charge of the Environment Department.

Therefore, keeping in view the above background, District Level Monitoring Committees under the Chairmanship of the concerned Deputy Commissioner of each district of Haryana, falling in the National Capital Region, are hereby constituted as under:-

- | | |
|--|-----------------|
| 1. Deputy Commissioner | Chairman |
| 2. Regional Officer, Haryana State Pollution Control Board | Member Convener |
| 3. Deputy Labour Commissioner | Member |
| 4. General Manager, District Industries Centre | Member |
| 5. Commissioner/EO, Municipal Corporation /Council | Member |
| 6. Rep. of Commissioner of Police/Superintendent of Police | Member |
| 7. District Information Officer, Electronics & IT Department | Member |

It is also appropriate to mention that the District Level Monitoring Committee shall conduct a Field Survey, identify the hot-spots and formulate an action plan for prevention & abatement of any incident of e-waste burning, along with remediation of the existing hot-spots sites. For the purpose of remediation, the Committee may demand funds from the Environment Compensation Corpus of the State. The Committee should submit progress report quarterly to the Additional Chief Secretary, Environment, Forests & Wildlife Department and copy of the same shall be forwarded to the Member Secretary, Haryana State Pollution Control Board also.

Dated, Chandigarh the
30.01.2024.

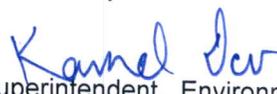
Vineet Garg, IAS
Additional Chief Secretary Govt. Haryana,
Environment, Forests & Wildlife Department

Endst. No. 16/2/2024-3Env.

Dated: 30-1-2024

A copy of the above is forwarded to the following for information and necessary action:-

1. Chief Secretary, Haryana.
2. Chairman, Haryana State Pollution Control Board
3. Director (Tech.), CAQM
4. All the Deputy Commissioners of NCR of Haryana.
5. Director, Urban Local Bodies, Haryana. He is requested to convey the above said orders to all the Executive Officers/ Secretaries of Municipal Corporation/ Council of NCR of Haryana working under him.
6. Director, Labour Department, Haryana. He is requested to convey the above said orders to all the Deputy Labour Commissioners of NCR of Haryana working under him.
7. All the Commissioners / Superintendent of Police of NCR of Haryana.
8. The State Information Officer, IT Department, Haryana. He is requested to convey the above said orders to all the DIOs of NCR of Haryana working under him.
9. All the Regional Officers, Haryana State Pollution Control Board of NCR of Haryana.


Superintendent, Environment
for Additional Chief Secretary to Govt. Haryana,
Environment, Forests & Wildlife Department